

Date of Uploading

19/09/2025

Directorate General of Foreign Trade
(PRC Section)

Minutes of the Policy Relaxation Committee Meeting
Held on 11.09.2025 under the Chairmanship of
Shri Ajay Bhadoo, Additional Secretary & Director General of Foreign Trade

Meeting No.11AM26 held on 11.09.2025.

The following members were present in the meeting: -

1. Ms. Shubhra	Sr. Development Commissioner
2. Shri Abhinav Gupta	Addl. DGFT
3. Shri Lokesh H.D.	Addl. DGFT
4. Shri Randheep Thakur	Joint DGFT
5. Shri Md. Moin Afaque	Joint DGFT
6. Shri Satya Raja Sekhar G	Joint DGFT
7. Shri Pravin Nalawade	Joint DGFT
8. Shri K. Hrushikesh Reddy	Joint DGFT

Following cases were discussed. The decision taken on the individual cases are as under:-

S.NO.	NAME OF THE FIRM
1.	M/s. Addon Export House Limited, Mumbai
2.	M/s. M Lakhamshi Industries Limited, Mumbai
3.	M/s. Mahalasa Exports, Karnataka
4.	M/s. Tasty Nut Industries, Kollam
5.	M/s. Reliance Industries Limited, Maharashtra
6.	M/s. Reliance Industries Limited, Maharashtra
7.	M/s. Reliance Industries Limited, Maharashtra
8.	M/s. Reliance Industries Limited, Maharashtra
9.	M/s. Reliance Industries Limited, Maharashtra
10.	M/s. Reliance Industries Limited, Maharashtra
11.	M/s. Reliance Industries Limited, Maharashtra
12.	M/s. Reliance Industries Limited, Maharashtra
13.	M/s. Reliance Industries Limited, Maharashtra
14.	M/s. Reliance Industries Limited, Maharashtra
15.	M/s. Reliance Industries Limited, Maharashtra
16.	M/s. Reliance Industries Limited, Maharashtra

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17.	M/s. Astec Lifesciences Limited, Maharashtra
18.	M/s. Hi Tech International, Ludhiana
19.	M/s. Silver Spark Apparel Limited, Bengaluru
20.	M/s. Silver Spark Apparel Limited, Karnataka
21.	M/s. Acme Commodities Private Limited, Chennai
22.	M/s. Acme Commodities Private Limited, Tamil Nadu
23.	M/s. Acme Commodities Private Limited, Tamil Nadu
24.	M/s. Medley Pharmaceuticals Limited, Maharashtra
25.	M/s. Medley Pharmaceuticals Limited, Maharashtra
26.	M/s. Hetero Labs Limited, Telangana
27.	M/s. Boson Motors Private Limited, Chennai
28.	M/s. Bulk Liquid Solutions Private Limited, Bangalore
29.	M/s. Torrent Pharmaceuticals Ltd, Gujarat
30.	M/s. Hetero Labs Limited, Telangana
31.	M/s. Hetero Labs Limited, Telangana
32.	M/s. Nickunj Edm Wires & Consumables Private Limited, Mumbai
33.	M/s. Malas Food Products Private Limited, Pune
34.	M/s. ARL Tyres Limited, Telangana
35.	M/s. Tangerine Design Private Limited, Gurgaon
36.	M/s. Fresenius Kabi Oncology Limited, Haryana
37.	M/s. Modelama Exports Private Limited, Gurugram
38.	M/s. Ashish Life Science Private Limited, Mumbai
39.	M/s. Kredence Multi Trading Limited, Mumbai
40.	M/s. Wheel Flexible Packaging Pvt Ltd, Dadra and Nagar Haveli
41.	M/s. Neeta International, Pune
42.	M/s. Coral Laboratories Limited, Mumbai
43.	M/s. Coral Laboratories Limited, Mumbai
44.	M/s. Kasim Textile Mills Private Limited, Madurai
45.	M/s. Alok Master Batches Private Limited, Delhi
46.	M/s. Welspun Living Limited, Gujarat
47.	M/s. Welspun Living Limited, Gujarat
48.	M/s. Welspun Living Limited, Gujarat
49.	M/s. PMC Rubber Chemicals India Private Limited, West Bengal
50.	M/s. PMC Rubber Chemicals India Private Limited, West Bengal
51.	M/s. Hikal Limited, Mumbai
52.	M/s. Avasarala Technologies Limited, Karnataka

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53.	M/s. United Pactec Private Limited, Karnataka
54.	M/s. Gopinath Chem-Tech Limited, Ahmedabad
55.	M/s. TTK Healthcare Limited, Bangalore
56.	M/s. Essen Speciality Films Limited, Rajkot
57.	M/s. Essen Speciality Films Limited, Rajkot
58.	M/s. Sterlite Electric Limited, Maharashtra
59.	M/s. Shree Pragya Flexifilm Industries, Vadodara
60.	M/s. Satrac Engineering Private Limited, Bangalore
61.	M/s. Diamond Engineering (Chennai) Private Limited, Chennai
62.	M/s. Angels Aluminium Corporation, Maharashtra
63.	M/s. Priyanka (India) Pvt Ltd, Delhi
64.	M/s. P.K. Textiles Ltd, West Bengal
65.	M/s. Marico Limited, Mumbai
66.	M/s. Bulk Liquid Solutions Private Limited, Bangalore
67.	M/s. Foamtech Antifire Company, Delhi
68.	M/s. Shockley Hall Electronics Pvt Ltd, Kolkata
69.	M/s. Pagariya Food Products Private Limited
70.	M/s. Akash Agro Industries, Gujarat
71.	M/s. Modern Insecticides Ltd., Ludhiana
72.	M/s. Pragati Automation Private Limited, Bangalore
73.	M/s. Shree Basaveshwar Sugars Limited, Chennai
74.	M/s. Mealdom Llp, Haryana
75.	M/s. Khosla Profil Private Limited, Mumbai
76.	M/s. Sanathan Textiles Limited, Mumbai
77.	M/s. Sanathan Textiles Limited, Mumbai
78.	M/s. Sanathan Textiles Limited, Mumbai
79.	M/s. Sanathan Textiles Limited, Mumbai
80.	M/s. Maple Ceramica Private Limited, Moradabad
81.	M/s. Khadim India Limited, Kolkata
82.	M/s. S. V. Industries, Ahmed Nagar
83.	M/s. Krishna Fab, Delhi
84.	M/s. Ice Make Refrigeration Limited, Gujarat
85.	M/s. Forward Leather Company, Chennai
86.	M/s. Anshika Fasteners Private Limited, Nagpur
87.	M/s. Top Light Process, Tamil Nadu
88.	M/s. Amol Associates, Pune
89.	M/s Food Quality Laboratory and Research Centre, Kerala.

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90.	M/s. Genus Power Infrastructures Limited, Jaipur
91.	M/s. Genus Power Infrastructures Limited, Jaipur
92.	M/s. Assam Carbon Products Ltd, West Bengal
93.	M/s. Rigi Cut Tools Private Limited, Mumbai
94.	M/s. Delta Airtech Engineering Private Limited, Tamil Nadu
95.	M/s. Menon Pistons Limited, Maharashtra
96.	M/s. Vikram Solar Limited, Kolkata
97.	M/s. Amar Tea Private Limited, Mumbai
98.	M/s. Rallis India Limited, Mumbai
99.	M/s. Nordex India Private Limited, Karnataka
100.	M/s. Saumyaa Processors Private Limited, Surat
101.	M/s. Crown Decor Private Limited, Ahmedabad
102.	M/s. Laurus Labs Limited, Hyderabad

Case No. 01 **M/s. Addon Export House Limited, Mumbai**

F.No. HQRPRCAPPLY00005986AM24

Meeting No.11AM26 held on 11.09.2025

Subject: Revalidation of DFIA no. 0311010424 dated 13.01.2023.

This is a defer case of PRC Meeting No.24AM24 held on 18.12.2023 (Case No.12) wherein Committee decided to seek a detailed report from RA, Mumbai before taking the final decision.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. We M/s ADDON EXPORT HOUSE holding IEC No 0392071851 hereby apply for extend validity of our DFIA authorization no. 0311010424, dt. 13.01.2023. The reason is due to some DGFT portal issue, our BRC realized against S/bill no. 4311022 Dt. 23.02.2017 was showing 3 times. And because of which our CIF value is coming more. Attached herewith with Licence copy that which shows CIF value is much more compare to FOB, there were mistake in the application but RA issued the Licence. Also attached letter for exact details.

Comments of RA were also seen.

Decision: The Committee examined the case in detail and in view of justification provided by the firm it decided to accede to the request and allowed revalidation of DFIA Authorization No. 0311010424 dated 13.01.2023 for a further period of 3 months from the date of endorsement. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

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Case No.02**M/s. M Lakhamshi Industries Limited, Mumbai**

F.No. HQRPRCAPPLY00013266AM25

Meeting No.11AM26 held on 11.09.2025

Subject: Request for Minor Amendment on Unit Measurement of Import Qty against DFIA Authorization No. 0311037833 dated 10/10/2024.

This is a defer case of PRC Meeting No.01AM26 held on 09.04.2025 (Case No.34) wherein Committee decided to refer to EGTF for comments.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. We have encountered an issue with the Transferable DFIA issued on 10/10/2024, under Script No: 0311037833 Date 10/10/2024 FILE NO: 03AS07600524AM25, where the unit of measurement is incorrectly listed as Kilogram instead of Metric Tons (MTS). Export Documents such as shipping bill and Invoices and your System clearly showing the unit measurement of exports as Metric Ton so we are entitled to import the quantity as per Norms using the same unit of measurement. We further requesting kindly condone as a human error if any, and kindly amend the unit measurement of Import Quantity as METRIC TON instead of Kilogram.

Comments of EGTF were also seen.

Decision: The Committee examined the case in detail and noted that Public Notice No. 22 dated 09.09.2025 has been issued for enabling amendments of DFIA. Firm may follow the procedure laid down in the said Public Notice.

(Action: Applicant/ RA Mumbai)

Case No.03**M/s. Mahalasa Exports, Karnataka**

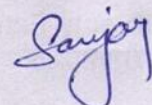
F.No. HQRPRCAPPLY00007282AM24

Meeting No.11AM26 held on 11.09.2025

Subject: Request for revalidation of DFIA licence issued with mistake in import quantity against DFIA Authorization No. 0711005845 dated 23.12.2022.

This is a defer case of PRC Meeting No.07AM26 held on 03.07.2025 (Case No.12) wherein Committee decided to seek a detailed report from RA Bengaluru for taking the decision.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through As per the FTP 2015-20 we availed DFIA licence 0711005845 dated 23.12.2022 from RA BANGALORE(issued from file number 07AS07600034AM23), unfortunately the quantity came in the licence wrongly, Actual quantity has to come is 1110222.288 KGS but licence issued with



110222.288 KGS. As per our knowledge in DFIA amendment option not provided in the DGFT SOFTWARE, so we submitted manual amendment to office (RA Bangalore) on 23.01.2023, AND submitted revalidation application online(07AM07600015AM24) before expiry of licence, but file is under deficiency asking 'specify the provision under which revalidation has been applied to process further', so we are submitting PRC application, Kindly accept our request and do the needful.

Comments of RA were also seen.

Decision: The Committee examined the case in detail and in view of justification provided by the firm it decided to accede to the request and allowed revalidation of DFIA Authorization No. 0711005845 dated 23.12.2022 for a further period of 3 months from the date of endorsement. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Bengaluru)

Case No.04 M/s. Tasty Nut Industries, Kollam

F.No. HQRPRCAPPLY00001058AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Extension of EOP against Advance Authorisation No. 1011000131 dated 08/03/2021.

Applicant Statement: We had imported 384071kgs of raw cashew nut under above AA and we had completed EO. Unfortunately one container return back and EO shortage effected. We had exported 16443kgs cashew kernels under SB No.5132231/04.11.2023 instead of return container but it was made after two months of 2nd EO Period. So we request you to kindly allow us EOP extension for further six months to covering exports made by us for regularization of EO. That is need EO extension up to 07.03.2024.

Decision: The Committee having examined the statement made by the applicant in its application decided to defer the case to seek clarification from the firm as how they could make the export after return of their consignment.

(Action: Applicant)

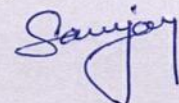
Case No.05 M/s. Reliance Industries Limited, Maharashtra

F.No. HQRPRCAPPLY00001028AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Extension of EOP against Advance Authorisation No. 0311042491 dated 25/03/2025.

Applicant Statement: Due to many unforeseen uncertainties in the global market



in the last 2 months which has resulted constrained in the availability of non-QCO PTA and consequent delays in Polyester exports. Not only this but many other volatilities in global markets have resulted in non-availability of PTA in international trade-detail is also mentioned in letter.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311042491 dated 25.03.2025 for a further period up to 04.11.2025 subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.06 M/s. Reliance Industries Limited, Maharashtra

F.No. HQRPRCAPPLY00001029AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Extension of EOP against Advance Authorisation No. 0311042487 dated 25/03/2025.

Applicant Statement: Due to many unforeseen uncertainties in the global market in the last 2 months which has resulted constrained in the availability of non-QCO PTA and consequent delays in Polyester exports. Not only this but many other volatilities in global markets have resulted in non-availability of PTA in international trade-detail is also mentioned in letter.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311042487 dated 25.03.2025 for a further period up to 04.11.2025 subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

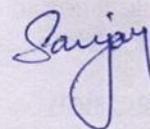
Case No.07 M/s. Reliance Industries Limited, Maharashtra

F.No. HQRPRCAPPLY00001030AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Extension of EOP against Advance Authorisation No. 0311042568 dated 26/03/2025.

Applicant Statement: Due to many unforeseen uncertainties in the global market in the last 2 months which has resulted constrained in the availability of non-QCO PTA and consequent delays in Polyester exports. Not only this but many other volatilities in global markets have resulted in non-availability of PTA in international



trade-detail is also mentioned in letter.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311042568 dated 26.03.2025 for a further period up to 04.11.2025 subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.08 M/s. Reliance Industries Limited, Maharashtra

F.No. HQRPRCAPPLY00001031AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Extension of EOP against Advance Authorisation No. 0311042566 dated 26/03/2025.

Applicant Statement: Due to many unforeseen uncertainties in the global market in the last 2 months which has resulted constrained in the availability of non-QCO PTA and consequent delays in Polyester exports. Not only this but many other volatilities in global markets have resulted in non-availability of PTA in international trade-detail is also mentioned in letter.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311042566 dated 26.03.2025 for a further period up to 04.11.2025 subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.09 M/s. Reliance Industries Limited, Maharashtra

F.No. HQRPRCAPPLY000001032AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Extension of EOP against Advance Authorisation No. 0311042493 dated 25/03/2025.

Applicant Statement: Due to many unforeseen uncertainties in the global market in the last 2 months which has resulted constrained in the availability of non-QCO PTA and consequent delays in Polyester exports. Not only this but many other volatilities in global markets have resulted in non-availability of PTA in international trade-detail is also mentioned in letter.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to

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accede to the request and allowed EOP extension of Advance Authorization No. 0311042493 dated 25.03.2025 for a further period up to 04.11.2025 subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.10 M/s. Reliance Industries Limited, Maharashtra

F.No. HQRPRCAPPLY00001035AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Extension of EOP against Advance Authorisation No. 0311042488 dated 25/03/2025.

Applicant Statement: Due to many unforeseen uncertainties in the global market in the last 2 months which has resulted constrained in the availability of non-QCO PTA and consequent delays in Polyester exports. Not only this but many other volatilities in global markets have resulted in non-availability of PTA in international trade-detail is also mentioned in letter.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311042488 dated 25.03.2025 for a further period up to 04.11.2025 subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.11 M/s. Reliance Industries Limited, Maharashtra

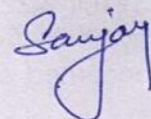
F.No. HQRPRCAPPLY00001466AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Extension of EOP against Advance Authorisation No.0311043925 dated 16/05/2025.

Applicant Statement: Due to many unforeseen uncertainties in the global market in the last 2 months which has resulted constrained in the availability of non-QCO PTA and consequent delays in Polyester exports. Not only this but many other volatilities in global markets have resulted in non-availability of PTA in international trade-detail is also mentioned in letter.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311043925 dated 16.05.2025 for a further period up to 04.01.2026 subject to



payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.12 M/s. Reliance Industries Limited, Maharashtra

F.No. HQRPRCAPPLY00001460AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Extension of EOP against Advance Authorisation No. 0311040523 dated 16/01/2025.

Applicant Statement: Due to many unforeseen uncertainties in the global market in the last 2 months which has resulted constrained in the availability of non-QCO PTA and consequent delays in Polyester exports. Not only this but many other volatilities in global markets have resulted in non-availability of PTA in international trade-detail is also mentioned in letter.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311040523 dated 16.01.2025 for a further period up to 04.01.2026 subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.13 M/s. Reliance Industries Limited, Maharashtra

F.No. HQRPRCAPPLY00001458AM26

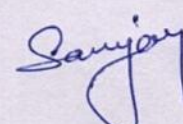
Meeting No.11AM26 held on 11.09.2025

Subject: Extension of EOP against Advance Authorisation No. 0311043922 dated 16/05/2025.

Applicant Statement: Due to many unforeseen uncertainties in the global market in the last 2 months which has resulted constrained in the availability of non-QCO PTA and consequent delays in Polyester exports. Not only this but many other volatilities in global markets have resulted in non-availability of PTA in international trade-detail is also mentioned in letter.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311043922 dated 16.05.2025 for a further period up to 04.01.2026 subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)



Case No.14 M/s. Reliance Industries Limited, Maharashtra

F.No. HQRPRCAPPLY00001457AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Extension of EOP against Advance Authorisation No. 0311043931 dated 16/05/2025.

Applicant Statement: Due to many unforeseen uncertainties in the global market in the last 2 months which has resulted constrained in the availability of non-QCO PTA and consequent delays in Polyester exports. Not only this but many other volatilities in global markets have resulted in non-availability of PTA in international trade-detail is also mentioned in letter.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311043931 dated 16.05.2025 for a further period up to 31.12.2025 subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.15 M/s. Reliance Industries Limited, Maharashtra

F.No. HQRPRCAPPLY00001456AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Extension of EOP against Advance Authorisation No. 0311040524 dated 16/01/2025.

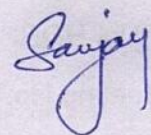
Applicant Statement: Due to many unforeseen uncertainties in the global market in the last 2 months which has resulted constrained in the availability of non-QCO PTA and consequent delays in Polyester exports. Not only this but many other volatilities in global markets have resulted in non-availability of PTA in international trade-detail is also mentioned in letter.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311040524 dated 16.01.2025 for a further period up to 31.12.2025 subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No. 16 M/s. Reliance Industries Limited, Maharashtra

F.No. HQRPRCAPPLY00001454AM26



Meeting No.11AM26 held on 11.09.2025

Subject: Extension of EOP against Advance Authorisation No. 0311043923 dated 16/05/2025.

Applicant Statement: Due to many unforeseen uncertainties in the global market in the last 2 months which has resulted constrained in the availability of non-QCO PTA and consequent delays in Polyester exports. Not only this but many other volatilities in global markets have resulted in non-availability of PTA in international trade-detail is also mentioned in letter.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311043923 dated 16.05.2025 for a further period up to 04.01.2026 subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.17 M/s. Astec Lifesciences Limited, Maharashtra

F.No. HQRPRCAPPLY00001324AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Extension of EOP against Advance Authorisation No. 0311019329 dated 18/11/2022.

Applicant Statement: EOB of 200 Kg is pending for export against AA no.0311019329. This order is for a specific quality requirement product as per customer demand. Therefore we could not achieve the yield as per the ratios allowed in license while processing the final export product due to quality restraints. Hence there is a short fall of 200 kgs in export quantity of the license. In view of above facts please issue EOP for 6 Months under PRC to enable export of 200 kgs to complete the EOB. Request for your urgent action as the goods are ready for export.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and decided to defer the case for further examination.

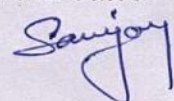
(Action: Applicant)

Case No.18 M/s. Hi Tech International, Ludhiana

F.No. HQRPRCAPPLY00001407AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Extension of EOP against Advance Authorisation No. 3011001812 dated



25/02/2022.

Applicant Statement: Please note that we have obtained an Advance Authorization Number 3011001812 on Dated 25/02/2022 Import Validity 25/02/2023 and extendable Export Validity 25/08/2024. The Import items as per licence is as mentioned below: - 1 PBAT Resin (PBAT Resin TH801T, Biodegradable Polymer PBAT 1908) Quantity 84787.50 Kgs and ITCHS 39079900 & The Export items as per licence is as mentioned below: - 1 Biodegradable Bag or Biodegradable Rolls (PBAT Resin TH801T (85%)/ Biodegradable Polymer PBAT 1908 (85%), Coated/Uncoated Calcium Carbonate Powder (15%) We have done import with in time against the above said license but couldn't fulfill the Export Obligation within the Original and extendable Export obligation Period. But, during this period, we have made significant progress: We have invented a new product: Biodegradable bags, Compostable Bags which needs to be tested from different laboratories (e.g., CIPET, INDIA). CIPET has given us the final pass report on 05.02.2024 (Copy enclosed for your reference) We also have made Testing from Canada Laboratories BNQ lab, Quebec. It was approved on 21.12.2023. We also would like to inform that we got orders from Canada and dispatched the material on 05.07.2024 vide shipping bill no. 2203326, but due to some clerical mistake we couldn't mention the license detail on shipping bill. After that, we had sent samples to our export customers. As it takes so much time to get the order of the said item. Buyers have confirmed their willingness to proceed with export orders. We kindly request the Policy Relaxation Committee (PRC) to grant a 6-month extension to fulfill our export obligations. Thank you for considering our request. Also, we are writing that due to some unforeseen global market challenges has impacted our industry. Despite our best efforts, we faced significant disruptions, including: Geopolitical instability in Europe and the Middle East, Iran-Israel conflict affecting logistics, Cancellation of export orders, non-availability of containers. So, we request you to kindly grant us extension of six month to complete our export obligation.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 3011001812 dated 25.02.2022 for a further up to 25.02.2026 subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Ludhiana)

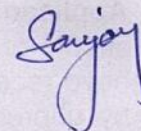
Case No.19 **M/s. Silver Spark Apparel Limited, Bengaluru**

F.No. HQRPRCAPPLY00001235AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Extension of EOP against Advance Authorisation No. 0711006050 dated 28/12/2022.

Applicant Statement: We hereby submitting application for EOP extension with



regard to our imported material still pending from our factory due to the buyer postponed the export order kindly approve our application and enable us keep export under the same license to fulfill the export obligation. This will be a great help to achieve our Export obligation as per the imported qty.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0711006050 dated 28.12.2022 for a further period up to 28.12.2025 subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Bengaluru)

Case No.20 M/s. Silver Spark Apparel Limited, Karnataka

F.No. HQRPRCAPPLY00001405AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Extension of EOP against Advance Authorisation No. 0711002727 dated 27/12/2021.

Applicant Statement: We hereby submitting application for EOP extension with regard to our imported material still pending from our factory due to the buyer postponed the export order kindly approve our application and enable us to keep export under the same license to fulfill the export obligation. This will be a great help to achieve our Export obligation as per the imported quantity.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0711002727 dated 27.12.2021 for a further period up to 27.12.2025 subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Bengaluru)

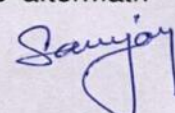
Case No.21 M/s. ACME Commodities Private Limited, Chennai

F.No. HQRPRCAPPLY00001413AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Extension of EOP against Advance Authorisation No. 1011001298 dated 05/08/2022.

Applicant Statement: We could achieve 43.64 percent EO since inferior quality supply of raw cashew nut effected our export operations. During the period we have received 1000 MT sub standard immature Raw cashew Nut. This combined by unprecedented challenges posed by COVID 19 Pandemic and its aftermath



have exacerbated delays in export schedule there by shortfall in export quantity. There are totally unfavorable conditions such as shortage of export orders competition from abroad setting up of processing centers in African countries, shortage of working capital stringent banking conditions for export finance etc. hindered us from achieving the export targets. We have pumped in additional capital and built a new factory of international standard thereby achieving capability for volume business.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and decided to defer the case for further examination.

(Action: Applicant)

Case No.22 M/s. ACME Commodities Private Limited, Chennai

F.No. HQRPRCAPPLY00001412AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Extension of EOP against Advance Authorisation No. 1011001260 dated 12/07/2022

Applicant Statement: We could achieve 68.63 percent EO since inferior quality supply of raw cashew nut effected our export operations. During the period we have received 474 MT sub standard immature Raw cashew Nut. This combined by unprecedented challenges posed by COVID 19 Pandemic and its aftermath have exacerbated delays in export schedule there by shortfall in export quantity. There are totally unfavorable conditions such as shortage of export orders competition from abroad setting up of processing centers in African countries, shortage of working capital stringent banking conditions for export finance etc. hindered us from achieving the export targets. We have pumped in additional capital and built a new factory of international standard thereby achieving capability for volume business.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and decided to defer the case for further examination.

(Action: Applicant)

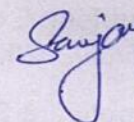
Case No.23 M/s. ACME Commodities Private Limited, Chennai

F.No. HQRPRCAPPLY00001411AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Extension of EOP against Advance Authorisation No. 1011001340 dated 12/09/2022.

Applicant Statement: We could achieve only 10.13 percent EO since inferior



quality supply of raw cashew nut effected our export operations. During the period we have received 1000 MT sub standard immature Raw cashew Nut. This combined with unprecedented challenges posed by COVID 19 Pandemic and its aftermath have exacerbated delays in export schedule there by shortfall in export quantity. There are totally unfavorable conditions such as shortage of export orders competition from abroad setting up of processing centers in African countries, shortage of working capital stringent banking conditions for export finance etc. hindered us from achieving the export targets. We have pumped in additional capital and built a new factory of international standard thereby achieving capability for volume business.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and decided to defer the case for further examination.

(Action: Applicant)

Case No.24 **M/s. Medley Pharmaceuticals Limited, Maharashtra**

F.No. HQRPRCAPPLY00001011AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Extension of EOP against Advance Authorisation No. 0311029542 dated 20/12/2023.

Applicant Statement: The Advance Licence is under PC 9 conditioned and we have valid Export Order to complete the Obligation (Order Attached). Our 1st EOP extension is valid till 27.06.2025. We couldn't complete the export because of cancellation of Orders. Attaching the statement of Import and Export with request you to kindly approve for 2nd EOP extension and we are ready to pay the Composition fee as per HBP 4.40 (k). We will be highly obliged on your intervention in approving our 2nd extension for 6 months to complete the Export Obligation.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and decided to defer the case for further examination.

(Action: Applicant)

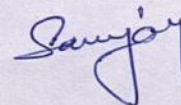
Case No.25 **M/s. Medley Pharmaceuticals Limited, Maharashtra**

F.No. HQRPRCAPPLY00001019AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Extension of EOP against Advance Authorisation No. 0311026611 dated 25/08/2023.

Applicant Statement: The Advance Licence is under PC 9 conditioned. Our 1st



EOP extension is valid till 22.03.2025. We have completed 52.5% of Export Obligation against Actual Import made (Statement of Export and Import Attached). Presently we are having Export Order to complete the Balance export obligation. We therefore request for 2nd EOP Extension and we are ready to pay the Composition fee as per HBP 4.40 (k). We will be highly obliged on your intervention in approving our 2nd extension for 6 months to complete the Balance Export Obligation.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and decided to defer the case for further examination.

(Action: Applicant)

Case No.26 M/s. Hetero Labs Limited, Telangana

F.No. HQRPRCAPPLY00001136AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Extension of EOP against Advance Authorisation No. 0911000550 dated 23/03/2021.

Applicant Statement: We have fulfilled the export obligation to the extent of 22.45% within the original validity period of Authorization. We have not taken any extension in EOP from RA, since we were not having export orders at that time. Balance export obligation could not be fulfilled due to cancellation of export orders/postponement of delivery by our customer. Now we are having sufficient export orders to fulfill the entire export obligation.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

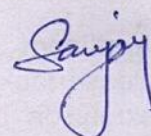
Case No.27 M/s. Boson Motors Private Limited, Chennai

F.No. HQRPRCAPPLY00001072AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Extension of EOP against Advance Authorisation No. 0411004903 dated 15/02/2023.

Applicant Statement: We would request you extend the Export Validity period for another SIX months beyond two extensions obtained from RA, Chennai against Advance Authorisation No. 0411004903 Dated 15/02/2023 to complete our export obligations, in light of recent trade developments that have unexpectedly affected our business operations Earlier this year, the newly elected President of the United States announced significant changes to import tariffs, resulting in a sudden 26%



increase in duties applicable to our products. This abrupt shift has disrupted global trade dynamics and has had a particularly severe impact on our scheduled exports to the U.S. market.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0411004903 dated 15.02.2023 for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Chennai)

Case No.28 M/s. Bulk Liquid Solutions Private Limited, Bangalore

F.No. HQRPRCAPPLY00001042AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Extension of EOP against Advance Authorisation No. 0710112164 dated 20.09.2017.

Applicant Statement: We have the Advance authorization no. 0710112164 / 20.09.2017 issued from ADGFT Bangalore, since we have already applied for the EOP on 18.03.2019 and we have done export beyond the EOP. so we Humbly request the Policy Relaxation Committed to consider our request of EOP extension. We sincerely apologize for this unintentional lapse.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0710112164 dated 20.09.2017 for a further period up to 27.04.2019 for regularization purpose subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Bengaluru)

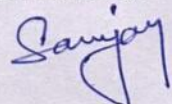
Case No.29 M/s. Torrent Pharmaceuticals Ltd, Gujarat

F.No. HQRPRCAPPLY00001049AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Extension of EOP against Advance Authorisation No. 0811010550 dated 22/10/2024.

Applicant Statement: We earnestly request the Policy Relaxation Committee to please look into genuine points of case on priority for grant another six-months extension i.e. up to up to 03-02-2026 in Advance Authorization 0811010550



Dt.22.01.2024 as per HBP 4.40 to effectively serve export orders based on market demand of finished Products which was delayed on account of ANDA approval and obliged us.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and decided to defer the case for further examination.

(Action: Applicant)

Case No.30 **M/s. Hetero Labs Limited, Telangana**

F.No. HQRPRCAPPLY00001129AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Extension of EOP against Advance Authorisation No. 0911003309 dated 08/07/2022.

Applicant Statement: We have fulfilled the export obligation to the extent of 63.13% within the original validity period of Authorization. We have taken 1st and 2nd EOP extensions from RA up to 08.01.2025 and fulfilled 19.28% of export obligation within the 1st and 2nd EO extended periods. Balance export obligation could not be fulfilled due to cancellation of export orders/postponement of delivery by our customer. Now we are having sufficient export orders to fulfill the entire export obligation.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and decided to defer the case for further examination.

(Action: Applicant)

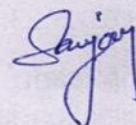
Case No.31 **M/s. Hetero Labs Limited, Telangana**

F.No. HQRPRCAPPLY00001282AM26

Meeting No. 11AM26 held on 11.09.2025

Subject: Extension of EOP against Advance Authorisation No. 0911001654 dated 29/09/2021.

Applicant Statement: We have obtained advance authorization No.0911001654 dated 29.09.2021 under Ad-hoc Norms fixed category from the office of Addl. DGFT, Hyderabad for export 3,000 kgs of Rosuvastatin Calcium. We have fulfilled the export obligation to the extent of 44.57% within the original validity period of Authorization. We have not taken any extension in EOP from RA, since we were not having export orders at that time. Balance export obligation could not be fulfilled due to cancellation of export orders/postponement of delivery by our customer. Now we are having sufficient export orders to fulfill the entire export obligation.



Decision: The Committee went through the submission made by the firm and discussed the matter at length and decided to defer the case for further examination.

(Action: Applicant)

Case No.32 M/s. Nickunj Edm Wires & Consumables Pvt. Ltd, Mumbai

F.No. HQRPRCAPPLY00001065AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Extension of EOP against Advance Authorisation No. 0311007838 dated 22/10/2021.

Applicant Statement: We, M/s. Nickunj EDM Wires & Consumables Pvt. Ltd. have been issued Advance Authorisation no. 0311007838 dated 22.10.2021. The validity of export of said Authorisation was up to 22.04.2023. We would like to inform you that during the period of 2021 to 2023 there was a pandemic of Covid all over the world and due to which there was a stagnant situation of the market. Therefore, we could not fulfill our export obligations of the captioned Advance Authorisation. Also, during the said period there was a war between Russia and Ukraine which affected our export market adversely. We would also like to state that we have exported to the extent of 50% of the product as per Authorisation. Since, we have to export the remaining export obligations of the said Authorisation, we request you to grant us E.O. extension of 6 months for the date of endorsement.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311007838 dated 22.10.2021 for a further period up to 22.10.2025 subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

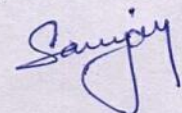
Case No.33 M/s. Malas Food Products Private Limited, Pune

F.No. HQRPRCAPPLY00001016AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Extension of EOP against Advance Authorisation No. 0311020788 dated 18/01/2023.

Applicant Statement: We are applying third EOP extension as our export obligation is pending in respect of import which we have made therefore kindly consider our application so that we can export our balance export obligation in said



advance license no.0311020788 dt.18.01.2023 we are attaching self attested import export statement for your reference.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311020788 dated 18.01.2023 for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.34 M/s. ARL Tyres Limited, Telangana

F.No. HQRPRCAPPLY00001021AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Extension of EOP against Advance Authorisation No. 0911005275 dated 26/06/2023.

Applicant Statement: As we have imported the raw material under appendix 4j and have to do exports under the 4j condition and we have applied for EOP extension by paying composition fees of rs.21000.00, hence, we request you us to grant EOP extension under public notice no. 52/2015-2020 dt. 18.01.2023 for 06 months period (upto04.12.2025) under para (f) of the notice as we are eligible for the same.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and decided to defer the case for further examination.

(Action: Applicant)

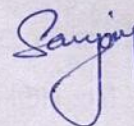
Case No.35 M/s. Tangerine Design Private Limited, Gurgaon

F.No. HQRPRCAPPLY00001532AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Extension of EOP against 15 Advance Authorisations.

Applicant Statement: What Relaxation is required 1) To allow the transfer of 15 unredeemed Advance Authorisations from Tangerine Design Pvt. Ltd (transferor company)(IEC No 0513031278) to Tangerine Skies Pvt. Ltd (transferee company) (IEC No AAGCT3423Q) the entity to whom the business has been transferred on account of Business Transfer Agreement (BTA)/ Slump Sale dtd. 17.04.23. c) A relaxation is sought in Para 4.40 (f) of HBP, requesting the EO Period to be allowed further for 6 months, after the online process of transfer to the transferee company Tangerine Skies Pvt. Ltd. (IEC No AAGCT3423Q) is completed online



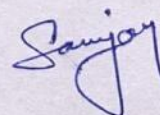
on DGFT portal. SI No. Authorisation No. & Date 1 0511007037 Dt. 22.12.2021 2 0511008530 Dt.03.02.2022 3 0511009169 Dt 16.02.2022 4 0511011785 Dt. 12.04.2022 5 0511013090 Dt. 08.06.2022 6 0511013568 Dt. 04.07.2022 7 0511014089 Dt 03.08.2022 8 0511014102 Dt 04.08.2022 9 0511014331 Dt. 17.08.2022 10 0511014730 Dt. 09.09.2022 11 0511014946 Dt. 21.09.2022 12 0511015052 Dt. 28.09.2022 13 0511015535 Dt. 31.10.2022 14 0511016316 Dt. 12.12.2022 15 0511012631 dt 18.05.2022 RELAXATION IN WHICH FTP/HBP PARA REQD 1) Online transfer as allowed in Para 2.14(e) and (f) of HBP 2023 is not functional in DGFT portal in case of Business Transfer 2) PARA 4.40 (f) OF HANDBOOK OF PROCEDURES Justification for Relaxation 1 Tangerine Design Pvt. Ltd (We Company transfer company) have been exporting Leather goods since 2013 . We have been earning the valuable foreign exchange for the country with the export turnover in 2022-23 being 398 crores and 344 crores in 2023-24. We were giving employment to more than 2000 people, continuously training them in skill development. 2 We have been utilizing Advance Authorisation Scheme regularly and have got more than 95 Authorisations redeemed/ surrendered. 3 We entered into Business Transfer Agreement (BTA) on 17.04.23 with Tangerine Skies Pvt. Ltd. (TSPL, transferee company) wherein our Business was transferred to Tangerine Skies Pvt. Ltd. Business Transfer is also known as Slump Sale. 4 Business Transfer is allowed under Income Tax Provisions The terms, business transfer and slump sale are used interchangeably and both refer to transfer and sale of an entire business undertaking of the seller on a going concern basis for a lump-sum consideration. Slump sale is purely a tax concept and the Income-tax Act, 1961 (ITA) defines a slump sale under Section 2 (42C) 5 Para 2.14(e) of HBP 2023 recognises business transfer where change in constitution of a PAN bases IEC takes place. Para 2.14(f) allows transfer of unredeemed Authorizations from earlier IEC to the new IEC by following online process, subject to RA approval, 6 However, the online process recognises only Merger and not Business Transfer where both the IECs remain active. Therefore, it is requested that permission may be given for online transfer of above mentioned 15 Advance Authorizations. 7 Due to change in management and handover delays, EO in subject 15 Advance Authorizations could not be completed. Lack of export orders in that period also affected the completion of EO. 8 The business has been fully taken over by TSPL and post transfer, they can now export within 6 months. TSPL has good queries for export orders. The export turnover achieved by Transferee Company in 2023-24 is 344 crores and approximately 576 crores in 2024-25. We are sure that transferee company shall complete the EO under the above 15 Advance Authorisations if the honourable Committee allows further period of 6 months for balance exports from the date of online transfer on DGFT portal.

Decision: The Committee after discussing the matter on the basis of justification submitted by the applicant, decided to defer the case and seek a detailed report from CLA, New Delhi and EGTF Division.

(Action: Applicant/ CLA, New Delhi/ EGTF Division)

Case No.36 M/s. Fresenius Kabi Oncology Limited, Haryana

F.No. HQRPRCAPPLY00001025AM26



Meeting No.11AM26 held on 11.09.2025

Subject: Extension of EOP against Advance Authorisation No. 0511013693 dated 11/07/2022 and 0511017109 dated 01/02/2023.

Applicant Statement: Raw Material qty reduced in ad hoc norms and as per HBP we intend to do additional exports in proportion to qty reduced. However EOP extension time is over, hence relaxation application for EOP extension for six months from endorsement date. This would a great help and save us from huge loss. Detailed letter is attached. Submitted for your consideration.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and decided to defer the case for further examination.

(Action: Applicant)

Case No.37 **M/s. Modelama Exports Private Limited, Gurugram**

F.No. HQRPRCAPPLY00001027AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Extension of EOP against Advance Authorisation No. 0511019230 dated 07/06/2023.

Applicant Statement: The Item of Export is Ladies Sweat shirts. The Garments were made to be retailed in the beginning of the autumn season in USA. The fabric of the garment which were imported from Far East country were delayed in arriving our factories which disturbed the dispatch plan of the year 2024. Our Buyers had advised us to withhold the dispatches for the year 2024. We gave our consents to the Buyer suggestion and accepted the revised dispatch plan for the year December 2025. Kindly note that we don't possess the prowess to alter the nature and hence pray to grant necessary extension so our merchandise should receive the warm reception in the US market and its lives is saved.

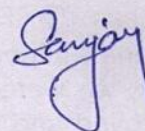
Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511019230 dated 07.06.2023 for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA New Delhi)

Case No.38 **M/s. Ashish Life Science Private Limited, Mumbai**

F.No. HQRPRCAPPLY00000511AM24

Meeting No.11AM26 held on 11.09.2025



Subject: Extension of EOP against Advance Authorisation No. 0311001372 dated 01/02/2021 and 0311006184 dated 15/08/2021.

Applicant Statement: (a) The Advance Authorisation No 0310001372 dated 1.2.2021 and No 0310006184 dated 15.8.2021 have been obtained for export Drug items. (b) Unfortunately due to Corona Epidemics during the year 2021 and 2022 the India and all overseas countries have hugely suffered production and demand due to from closures of their units and also lack of staff and due to huge financial constrains and lowered/ stopped production due to no requirement of their finished products. (c) In respect of the First authorisation dated 1.2.2021 date of imports are 15.1.2021 (First) and 17.11.2021 (Last) and the date of Exports are 15.12.2021 (First) and 22.6.2023 (Last). We have made 42.66% imports against which already fulfilled 74.40% EO within EOP. (d) In respect of the Second authorisation dated 15.8.2021 the date of First and Last imports are 10.9.2021 and only 11.88% imports for Rs.9.17 Lakh have been made. The pre-import condition have been complied with in respect of both authorisations. (e) We request PRC for (a) regularisation of exports already made beyond 12 months EOP under Appendix 4J and (b) grant of EOP for a period of 6 months against both authorisation from the date of endorsement by RA, Mumbai to enable us to make balance exports and also to provide employment to technical and weaker sector and also to earn valuable foreign exchange for the country.

Comments of RA were also seen.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

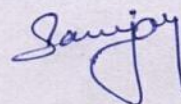
Case No.39 **M/s. Kredence Multi Trading Limited, Mumbai**

F.No. HQRPRCAPPLY00001050AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Extension of EOP against Advance Authorisation No. 0311020293 dated 27/12/2022.

Applicant Statement: We are a Star exporter of steel and related products. Although we operate as merchant exporters, all our export goods are processed at M/s. Uttam Galva Steels Limited (UGSL), Khopoli, which is also a Star exporter. Regarding the referred license we procured in 2022, we imported around 1700 Metric tonnes of CR steel in December, 2022, which could not be processed due to the following reasons: UGSL was admitted in Corporate Insolvency Resolution Process (CIRP), and a resolution professional was appointed who claimed the materials imported meant for export. Despite our best efforts to claim the materials back, we were unsuccessful. Subsequently, the resolution plan under CIRP was approved and the Company was acquired by M/s. Arcelor Mittal Khopoli Limited, with whom we raised the aforesaid issue. During the reconciliation conducted in



the CIRP period, it was found that our aforementioned materials are in their possession, and they have agreed to process and convert them into finished GP material. Due to restrictions imposed by the US and EU, we faced some challenges with prospective buyers. However, the issues have been resolved, and we plan to proceed with the export upon receiving the extension of the EOP. In light of this, we kindly request the following: 1. An extension or revalidation of the license for exports for an additional six months. 2. Closure of the license after completing these obligations.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311020293 dated 27.12.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.40 **M/s. Wheel Flexible Packaging Pvt. Ltd, Dadra & Nagar Haveli**

F.No. HQRPRCAPPLY00001422AM26

Meeting No.11AM26 held on 11.09.2025

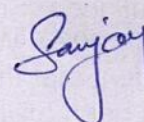
Subject: Extension of EOP against Advance Authorisation No. 0311020286 dated 26.12.2022.

Applicant Statement: There was fire in raw material supplier factory M/s. Jindal Poly Films Ltd. they are manufacturing polyester films as per our specifications. Due to fire accident the plant and machinery has been destroyed and the production and output of polyester films has come to halt. These have greatly impacted our export production due to shortage of raw material - polyester film. we have export orders in hand. We therefore request for extension in export obligation period for twelve months - 12 months from the date of endorsement by RLA Mumbai.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311020286 dated 26.12.2022 for a further period of 1 year from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.41 **M/s. Neeta International, Pune**



F.No. HQRPRCAPPLY00353157AM22

Meeting No.11AM26 held on 11.09.2025

Subject: Extension of EOP against Advance Authorization No. 3110067415 dated 14/05/2019.

Applicant Statement: We had completed 100 percentage of the export obligation under the subject Advance Authorization. As per the conditions in the Authorization we were suppose to fulfill the Obligation within 90 days from the date of imports affected but due to change in the buyers order we had to delay 2 of our shipments out of the initial export period, but have completed the exports within 45 days from the initial expiry of the EO Period of the license or which we request you to please grant us 1st extension for 45 days from the expiry of the initial EO Period so that we can get the Authorization Redeemed from DGFT as RA Pune is not accepting the application of EOP Extension due to submission delayed after 90 days from expiry of license.

Comments of RA were also seen.

Decision: The case is withdrawn.

(Action: Applicant)

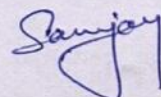
Case No.42 M/s. Coral Laboratories Limited, Mumbai

F.No. HQRPRCAPPLY00001416AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Request for Acceptance of 5 Shipping Bills for fulfillment of Export Obligation under Advance Authorization No. 0311000117 dated 03/08/2021.

Applicant Statement: We are one of the leading manufacturers of pharmaceutical products such as Paracetamol, Ceftriaxone, Amoxycillin, Flucloxacillin, etc. We had obtained Advance Authorization No. 0311000117 dated 11.12.2020 for the export of the above-mentioned products, and we also hold 4 to 5 similar Advance Authorizations for the same Export and Import products. While preparing the documentation for closure of the license, we noticed that an inadvertent error occurred in the following 5 Shipping Bills, where the license number was incorrectly mentioned as 0310839736 dated 25.11.2020 instead of the correct license number 0311000117 dated 11.12.2020. This error occurred as both Advance Authorizations cover the same Export and Import products. Shipping Bill No. 3748712 dated 10.08.2021 Shipping Bill No. 4111164 dated 25.08.2021 Shipping Bill No. 4187870 dated 28.08.2021 Shipping Bill No. 473248 dated 21.09.2021 Shipping Bill No. 5105642 dated 28.10.2021 We have used and exported the raw material imported against License No. 0311000117 dated 11.12.2020, though the mentioned Shipping Bills erroneously reflect License No. 0310839736 dated 25.11.2020. We are submitting herewith the Statement of Exports, from which it is evident that the export obligation amounting to ₹1,68,94,375/- and USD 2,28,795/- has been fulfilled and the corresponding foreign exchange has also been realized.



We enclose the following documents for your kind consideration: Copy of Advance Authorization No. 0311000117 dated 11.12.2020 Copy of Advance Authorization No. 0310839736 Dt.25.11.2020 with respective S/bs Copies of the above-mentioned Shipping Bills Respective e-BRCs Statement of Exports In light of the above, we humbly request you to kindly accept the above-mentioned 5 Shipping Bills towards fulfillment of export obligation under Advance Authorization No. 0311000117 dated 11.12.2020, and regularize the matter accordingly. We shall be highly obliged for your kind support and favorable consideration.

Decision: The Committee after discussing the matter on the basis of justification submitted by the applicant, decided to defer the case and seek a detailed report from RA, Mumbai to take a final decision.

(Action: Applicant/ RA Mumbai)

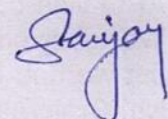
Case No.43 M/s. Coral Laboratories Limited, Mumbai

F.No. HQRPRCAPPLY00001415AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Request for Acceptance of 4 Shipping Bills towards fulfillment of Export Obligation under Advance Authorization No. 0311005824 dated 03/08/2021.

Applicant Statement: We are one of the leading manufacturers of pharmaceutical products such as Paracetamol, Ceftriaxone, Amoxycillin, Flucloxacillin, etc. We had obtained Advance Authorization No. 0311005824 dated 03.08.2021 for export of the above-mentioned products, please note that we have 4 to 5 Advance Authorizations for the same set of Import and Export products. While preparing documents for the closure of this license, we noticed that an inadvertent error occurred in the following four Shipping Bills, wherein the license number was incorrectly mentioned as 0311000117 dated 11.12.2020 instead of the correct license number 0311005824 dated 03.08.2021: as both Advance Authorization Export and Import Product are same. 1. Shipping Bill No. 5647356 dated 28.10.2021 2. Shipping Bill No. 6007839 dated 15.11.2021 3. Shipping Bill No. 6264779 dated 25.11.2021 4. Shipping Bill No. 7867150 dated 31.01.2022 We have used and exported the raw material imported against License No. 0311005824 dated 03.08.2021, though the mentioned Shipping Bills erroneously reflect License No. 0311000117 dated 11.12.2020. We are submitting herewith the Statement of Exports, from which it is evident that we have fulfilled the export obligation amounting to ₹2,02,81,360.40 and USD 2,73,404, and the corresponding foreign exchange has also been realized. We are enclosing the following documents for your kind consideration: ? Copy of Advance Authorization No. 0311005824 dated 03.08.2021 ? Copy of Advance Authorization No. 0311000117 dated 11.12.2020. ? Copies of the above-mentioned Shipping Bills ? Respective e-BRCs ? Statement of Exports In view of the above, we kindly request you to accept the above-mentioned 4 Shipping Bills towards fulfillment of export obligation under Advance Authorization No. 0311005824 dated 03.08.2021 and grant permission for regularization accordingly. We shall be grateful for your kind support and favourable consideration.



Decision: The Committee after discussing the matter on the basis of justification submitted by the applicant, decided to defer the case and seek a detailed report from RA, Mumbai to take a final decision.

(Action: Applicant/ RA Mumbai)

Case No.44 M/s. Kasim Textile Mills Private Limited, Madurai

F.No. HQRPRCAPPLY00000884AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Revalidation of Authorization/Certificate against Advance Authorization No. 3231004362 dated 06/02/2023.

Applicant Statement: With reference above EPCG license no.3231004362 dt 06-2-2023, we have obtained above EPCG no.3211004362 dt 6-2-2023 for purchase of indigenous machinery from M/s.Truetzschler India Pvt. Ltd., Ahmedabad and invalidated on dt 13-3-2023 from JDGFT, Coimbatore due to delay by our supplier M/s.Truetzschler India PVT Ltd., Ahmedabad for manufacturing of our indigenous machinery ?cotton spinning machiner ? 6nos? our supplier was supplied on last dt 5-3-2025 and used under above EPCG license no.3211004362 dt 06-2-2023 after import validation period.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.45 M/s. Alok Master Batches Private Limited, Delhi

F.No. HQRPRCAPPLY00000700AM24

Meeting No.11AM26 held on 11.09.2025

Subject: Revalidation of Authorization/Certificate against Advance Authorisation No. 0510413465 dated 28.01.2020.

Applicant Statement: With reference to above subject and referred file number, we wish to submit as under: 1. Under this Advance Authorization we are allowed to import LLDPE Granules for Qty 191250 Kgs. We had incorrectly applied for ARO of Qty 16500 Kgs vide our letter dated 18.05.2020 and receipt key no. 1772518 (Enclosure No. 1). 2. We had subsequently submitted our request letter for correction of Quantity as 191250 kgs in total and Rs. 1,53,00,000/- amount for ARO vide our letter dated 25.08.2020 and key No. 1777728 (Enclosure No. 2). 3. We received a letter from CLA, Delhi to apply fresh application for balance ARO but we had never received ARO for the applied (16500 Kgs) Quantity. (Enclosure No. 3) 4. After few months of application to DGFT related to authorizations was moved to DGFT's new IT portal (TCS). We were surprised to know that as per

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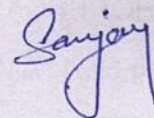
new portal, our license was invalidated under ARO for Qty 16500 kgs which we had never received. 5. We met with the concerned officials and they had told us that the DGFT new portal transitioning has not been completed yet. 6. We had again submitted our request for re-credit of Qty 16500 kgs back in license which was incorrectly reflection in DGFT IT portal vide our letter dated 26.06.2021 and Key No. 1795418. (Enclosure No. 4) 7. We were told by official at DGFT that amendment and data validation in License has to be filed through new portal. We then applied for amendment in AA vide file no. 05AB0400042933AM22 dated 29.06.2021 for validation purpose to match the values as actual with license and get our license revalidation through BO portal subsequently as validation of old (manual) licenses was mandatory exercise to apply for any sub scheme. (Enclosure No. 5) 8. Deficiency was received against the file dated 13.07.2021 stating that the data updated in BO portal of DGFT, the details is mismatch with original data and subsequently our case was rejected with DL dated 27.07.2021. (Enclosure No. 6) 9. Our Licenses initial expiry was dated 28.01.2021 for which we had applied for revalidation after around 6 months dated 28.08.2021 having File Number 05AM04071817AM22 with Our extended contract copy with indigenous supplier, license copy and our Export completion statement and composition fee. (Enclosure No. 7) 10. Deficiency was received dated 14.09.2021 requesting us to deposit the payment online through BO Portal against which we had submitted reply along with BO portal fee receipt. (Enclosure No. 8) 11. We again received Deficiency dated 11.10.2021 requesting us to pay balance fee in BO Module against which we had submitted our reply dated 14.12.2021 with detailed Export and Import Statement along with Fee details paid through BO Module. (Enclosure No. 9) 12. Recently we had received Show Cause Notice DLIECAAPPLY00078511AM22 dated 16.01.2023. Our authorized representative attended the PH and explained the case to concerned senior officer to which we were informed that O/o Addl. CLA, Delhi does not have the provision to revalidate the license from the date of endorsement. 13. Soon after our PH we had received Deficiency dated 19.01.2023 against file no. 05AM04071817AM22 after long haul for which the file was showing status ?In Process? for around 13 months stating ? the date for which the revalidation was applied upto 28.01.2022. Since, the validity of authorization has already been expired one year ago, request for revalidation of expired authorization cannot be acceded?. (Enclosure No. 10) 14. We have already completed our export obligation 100% within stipulated time as per license and require revalidation of license to import balance input viz., LLDPE having qty 191250 Kgs (25% of Total Imports allowed). Export and Import statement enclosed. (Enclosure No. 11) We kindly request your good office for a favorable decision in the matter based on merits of the case. The balance quantity we are entitled to import as per actual export is 191.25 M.T LLDPE Granules.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.46

M/s. Welspun Living Limited, Gujarat



F.No. HQRPRCAPPLY00001010AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Norms not fixed want to close the license without wastage as export is made against import against Advance Authorization No. 0310838173 dated 09/09/2020.

Applicant Statement: We have applied advance license No. 0310838173 dated 09/09/2020 for export of Wipes made from Non woven Fabric on No norms basis. Our application has been rejected and there is no reason provided. Now we have completed our export and submitted for closer. Require norms to be fixes. However we have exported excess export against import. Request you to please fix the norms without wastage to close the license.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated for examination & resolution, provided it is a first Review.

(Action: Applicant/ Norms Committee)

Case No.47 M/s. Welspun Living Limited, Gujarat

F.No. HQRPRCAPPLY00000994AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Fixation of Norms against Advance Authorization No. 0310813757 dated 05/06/2017.

Applicant Statement: We have applied advance license with wastage of 17% for export of Non Woven Fabric made from relevant man made fiber. However norms is fixed for 10% in our case. However Norms is fixed for same and similar item J370 is fixed with 17% wastage. We request you kindly consider our case and fixed the norms for 17% instead of 10% to close the advance license.

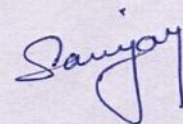
Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated for examination & resolution, provided it is a first Review.

(Action: Applicant/ Norms Committee)

Case No.48 M/s. Welspun Living Limited, Gujarat

F.No. HQRPRCAPPLY00000995AM26

Meeting No.11AM26 held on 11.09.2025



Subject: Fixation of norms as 17 percent instead of 10 percent against Advance Authorization No. 0310816180 dated 06/10/2017.

Applicant Statement: We have applied advance license with wastage of 17% for export of Non Woven Fabric made from relevant man made fiber. However norms is fixed for 10% in our case . However Norms is fixed for same and similar item J370 is fixed with 17% wastage. We request you kindly consider our case and fixed the norms for 17% instead of 10% to close the advance license.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated for examination & resolution, provided it is a first Review.

(Action: Applicant/ Norms Committee)

Case No.49 M/s. PMC Rubber Chemicals India Private Limited, West Bengal

F.No. HQRPRCAPPLY00001299AM26

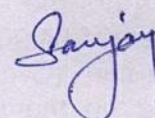
Meeting No.11AM26 held on 11.09.2025

Subject: Fixation of norms against Advance Authorization No. 0210209994 dated 21/06/2021.

Applicant Statement: We have obtained the above referred advance license on no norms self declaration basis on 20.07.2018. We had applied for fixation of norms and our norms rejected in NC meeting no.NC/4/MEET/JUN/202223/4 AND dated.14/06/2022. Now we cannot apply for review of norms in DGFT portal as we are getting message as "Applicants allowed to submit review applications within 12 months from the date of Publication of the Norms HQ file minutes Applicants allowed to submit review applications within 12 months from the date of publication of the Norms HQ file minutes" Committed to service and Innovation As the new online norm process has been launched, we were not able to give an online deficiency reply for the first time due to our inexperience, Therefore, I am requesting you to grant relaxation under para 4.17so that I can file review application for norms fixation for advance authorization No-0210209994 DATE-21/07/2020.so that we can be able to close the license. We have already done import and also fulfilled the Export obligation in advance license. Enclosed Details: 1). Copy of Advance License No.0210209994 Date. 21/07/2020. 2). Norms rejection copy. 3). Request Letter.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated for examination & resolution, provided it is a first Review.

(Action: Applicant/ Norms Committee)



Case No.50

M/s. PMC Rubber Chemicals India Pvt. Ltd, West Bengal

F.No. HQRPRCAPPLY00001406AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Norms Fixation against Advance Authorization No.0210210048 dated 19/08/2020.

Applicant Statement: We have obtained the above referred advance license on no norms self declaration basis on 20.07.2018. We had applied for fixation of norms and our norms rejected in NC meeting no.NC/4/MEET/JUN/202223/4 AND dated.14/06/2022.Now we cannot apply for review of norms in DGFT portal as we are getting message as Applicants allowed to submit review applications within 12 months from the date of Publication of the Norms HQ file minutes Applicants allowed to submit review applications within 12 months from the date of publication of the Norms HQ file minutes Committed to service and Innovation. As the new online norm process has been launched, we were not able to give an online deficiency reply for the first time due to our inexperience, Therefore, I am requesting you to grant relaxation under para 4.17so that I can file review application for norms fixation for advance authorization No-0210210048 DATE-19/08/2020.so that we can be able to close the license. We have already done import and also fulfilled the Export obligation in advance license. Enclosed Details:1). Copy of Advance License No.0210210048 Date. 19/08/2020.2). Norms rejection copy.3). Request Letter.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated for examination & resolution, provided it is a first Review.

(Action: Applicant/ Norms Committee)

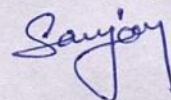
Case No. 51 M/s. Hikal Limited, Mumbai

F.No. HQRPRCAPPLY00001116AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Re-fixation of Ad hoc norms against Advance Authorization No. 0310837840 dated 24/08/2020.

Applicant Statement: Re-fixation/Review of Norms as partially fixed for import items allowed in the Advance Authorization No. 0310837840 Dated 24.08.2020. we have got the ad hoc norms fixed from Norms Committed vide NC No. 18/21-22 dated 07.04.2022 for our export product namely; Cyclaniliprole Technical 95.00% w/w min. (Cyclaniliprole (IKI-3106). But by oversight, Norms Committee has not fixed up the norms for two of our imported items as allowed in the subject authorization.



Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated for examination & resolution, provided it is a first Review.

(Action: Applicant/ Norms Committee)

Case No.52 M/s. Avasarala Technologies Limited, Karnataka

F.No. HQRPRCAPPLY00091277AM21

Meeting No.11AM26 held on 11.09.2025

Subject: Revision of ratification of norms against Advance Authorization No. 0710078776 dated 26/04/2011.

Applicant Statement: With respect to the subject Advance Authorization where the Norms Committee has rejected the case due to non-submission of documents as informed by the Committee vide their Meeting no.14/80-ALC2/2011 Dtd.04.10.2011. We wish to re-open the case at Norms Committee.

Comments of NC-1 were also seen.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated for examination & resolution, provided it is a first Review.

(Action: Applicant/ Norms Committee)

Case No.53 M/s. United Pactec Private Limited, Karnataka

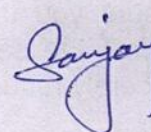
F.No. HQRPRCAPPLY00001059AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Norms Fixation as per SION against Advance Authorization No. 0710106971 dated 13/11/2014.

Applicant Statement: Our Import goods covered in the authorization have already norms fixed under SION No. H23. While applying we have made mistake of applying advance authorization under No Norms Category. However, we kindly request your support in processing our application accordingly and consider the applicable norms under SION No. H23 for our case.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated for examination & resolution, provided it is a first Review.



(Action: Applicant/ Norms Committee)

Case No.54 **M/s. Gopinath Chem-Tech Limited, Ahmedabad**

F.No. HQRPRCAPPLY00001009AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Request For Amendment In Fixation Of Norms against Advance Authorisation No. 0810137649 dated 11/04/2016.

Applicant Statement: ORIGINAL F.NO. 08/24/040/00469/AM16
AUTHORISATION NO. 0810137649 DT. 11.04.2016 H.Q. FILE NO:
01/82/050/01678/AM19 Respected Sir, With reference to the above-mentioned subject, we wish to bring to your kind attention the following: The norms for Authorization No. 0810137649 dated 11.04.2016 were approved in Meeting No. 4/82-ALC4/2020 held on 18.09.2020. (Attached copy for your reference). However, the approved norms Quantity are lower than those approved for previous authorizations issued for the same export & import Products. Therefore, we kindly request that the norms be amended in line with the norms already approved for earlier licenses of the same item. The actual import quantity required under this authorization (0810137649 dt. 11.04.2016) has already been approved by the Committee in previous cases for the same product. For your ready reference, we are enclosing copies of the earlier norms? approvals. Below are the relevant details: SR.NO. CASE NO. MEETING NO. LICENSE DETAILS 1. 2/6/82-ALC4/2013 6/82-ALC4/2013 DT. 13.06.20213 0810121376 DT. 24.05.2013 2. 14/13/82-Alc4/2016 1/82-ALC4/2017 DT. 12.04.2017 0810138489 DT. 16.08.2016 3. 16/13/82-ALC4/2016 1/82-ALC4/2017 DT. 12.04.2017 0810138490 DT. 16.08.2016 4. 26/4/82-ALC4/2015 14/82-ALC4/2016 DT. 29.11.2016 0810134769 DT. 11.03.2015 As per the online system, while attempting to initiate a review application, we are encountering an error message stating: ?Applicants are allowed to submit review applications within 12 months from the date of publication of the Norms HQ file minutes.? Since the time limit for submitting the review application has already lapsed, we are unable to take any further action via the online system. We kindly request that the norms to be amended details are as under : AMENDMENT / NORMS TO BE FIXATION REQUIRE AUTHORIZATION NO. 0810137649 DT. 11.04.2016 Export product - 4,4 Diamino Diphenyl Amine-2-Sulphonic Acid (F.C Acid - 1 kg Import item : 1. Para Nitro Aniline - 0.950 KG 2. Para Nitro Chloro Benzene - 1.290 KG 3. Soda Ash - 2.800 KG As per Policy Circular No. 08/2023 dated 27.12.2023, valid ad-hoc norms ratified on or after 01.04.2015 are also applicable to pending cases/applications filed under the self-declaration scheme on or after 01.04.2015.(ATTACHED COPY FOR REFERENCE) Considering the above, we request you to kindly amend and approve the norms for Authorization No. 0810137649 dated 11.04.2016, as per the earlier approved norms for the same product under previous authorizations. We assure you that upon receipt of the revised norms approval, we will promptly submit the same to the concerned RA for further issuance of the EODC. We sincerely request you to kindly amend/Fix the norms at the earliest.

Decision: The Committee examined the case on the basis of submission made



by
the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated for examination & resolution, provided it is a first Review.

(Action: Applicant/ Norms Committee)

Case No.55 **M/s. TTK Healthcare Limited, Bangalore**

F.No. HQRPRCAPPLY00000849AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Review of Norms Committee Decision against Advance Authorisation No. 0710114593 dated 27/02/2019.

Applicant Statement: Complied with all conditions imposed in the authorisation and fulfilled the export obligations and also realised all export proceeds. Norms Committee rejection. Not able to file Appeal (online) for reconsideration of the Norms Committee rejection NC6. Similar item under Advance Licence No.0710111784 dt 20.06.2017 was approved by Norms committee on 01.10.2020 (Case No.28)

Decision: The Committee examined the case on the basis of submission made by
the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated for examination & resolution, provided it is a first Review.

(Action: Applicant/ Norms Committee)

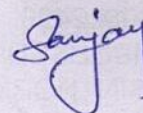
Case No.56 **M/s. Essen Speciality Films Limited, Rajkot**

F.No. HQRPRCAPPLY00001037AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Request For Fixation of Norms against Advance Authorisation No. 2410043311 dated 04/11/2020.

Applicant Statement: With reference to the above subject, we would like to bring to your kind attention the following: The norms for the Authorization No. 2410043311 Dt. 04.11.2020 were rejected in Minutes No. NC/7/MEET/NOV/202122/10 Dated 26.11.2021, As per the online system, while attempting to initiate a review application, we are encountering an error message stating: ?Applicants are allowed to submit review applications within 12 months from the date of publication of the Norms HQ file minutes.? Since the time limit for submitting the review application has already lapsed, we are unable to take any further action via the online system. Our Authorization No. 2410043311, issued on 04.11.2020, pertains to the same export LDPE PLACEMENTS (LDPE PLACEMENTS (EMBOSSSED/PLAIN/PRINTED/LAMINATED)) and import items



(LDPE GRANULES) as those under Authorization No. 2411001033, for which norms were approved on 07.04.2022. The case for the latter was approved in Meeting No. 7/MEET/MAR/202122/16, held on 07.04.2022. For your ready reference, we have enclosed a copy of the norms approval related to Authorization No. 2411001033. NORMS TO BE APPROVED AUTHORISATION NO. 2410043311 DT. 04.11.2020 EXPORT ITEM: LDPE PLACEMENTS (LDPE PLACEMENTS (EMBOSSSED/PLAIN/PRINTED/LAMINATED)) IMPORT ITEM: LDPE GRANULES As per Policy Circular No. 08/2023 dated 27.12.2023, valid ad-hoc norms ratified on or after 01.04.2015 are also applicable to pending cases/applications filed under the self-declaration scheme on or after 01.04.2015. In view of the above, we kindly request you to kindly consider the norms of the authorisation no. 2410043311 DT. 04.11.2020 as per the norms approved of authorisation no. 2411001033 DT. 28.10.2021. We sincerely request your good office to kindly approve the norms at the earliest. Once the norms approval copy is received, it will be submitted to RA, Rajkot, after which the EODC will be issued. Attached covering letter for more details

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated for examination & resolution, provided it is a first Review.

(Action: Applicant/ Norms Committee)

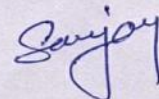
Case No.57 M/s. Essen Speciality Films Limited, Rajkot

F.No. HQRPRCAPPLY00001036AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Request For Fixation of Norms against Advance Authorisation No. 2410042426 dated 23/05/2018.

Applicant Statement: With reference to the above subject, we would like to bring to your kind attention the following: The norms for the Authorization No. 2410042426 Dt. 23.05.2018 were rejected in Minutes No. 3/87 dated 17.06.2020. As per the online system, while attempting to initiate a review application, we are encountering an error message stating: ?Applicants are allowed to submit review applications within 12 months from the date of publication of the Norms HQ file minutes.? Since the time limit for submitting the review application has already lapsed, we are unable to take any further action via the online system. Our Authorization No. 2410042426, issued on 23.05.2018, pertains to the same export (EVA PLACEMENTS) and import items (1. BIO LDPE & 2. EVA RESIN) as those under Authorization No. 2410042359, for which norms were approved on 09.02.2018. The case for the latter was approved in Meeting No. 7/87-ALC1/2019, held on 07.08.2019. NORMS TO BE APPROVED AUTHORISATION NO 2410042426 DT. 23.05.2018 EXPORT ITEM: EVA PLACEMENTS (EMBOSSSED/PLAIN/PRINTED/LAMINATED) IMPORT ITEM: 1. BIO LDPE 2. EVA RESIN NORMS APPROVAL RATIO is 1.052631 As per Policy Circular No.



08/2023 dated 27.12.2023, valid ad-hoc norms ratified on or after 01.04.2015 are also applicable to pending cases/applications filed under the self-declaration scheme on or after 01.04.2015.(ATTACHED COPY FOR REFERENCE) In view of the above, we kindly request you to kindly consider the norms of the authorisation no. 2410042426 dt 23.05.2018 as per the norms approved of authorisation no. 2410042359 dt. 09.02.2018. We sincerely request you to kindly approve the norms at the earliest. Once the norms approval copy is received, it will be submitted to RA, Rajkot, after which the EODC will be issued. Attached covering letter for more details

Decision: The Committee examined the case on the basis of submission made by

the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated for examination & resolution, provided it is a first Review.

(Action: Applicant/ Norms Committee)

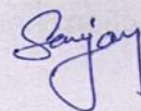
Case No.58 M/s. Sterlite Electric Limited, Maharashtra

F.No. HQRPRCAPPLY00001013AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Clubbing of Authorizations against Advance Authorisation No. 0310818549 dated 16/01/2017, 0310818561 dated 17/01/2017, 0310832137 dated 10/10/2019, 0310830803 dated 05/08/2019, 0310819587 dated 07/03/2018, 0310822348 dated 17/07/2018, 0310822611 dated 26/07/2018.

Applicant Statement: We Sterlite Power Private Limited are inter-alia engaged in the manufacturing and export of electricity transmission conductors, primarily supplied for setting up of electricity transmission infrastructure network by both the Government and private sector entities. To facilitate the clubbing of 7 Advance Authorisations (AAs) for collective redemption, the present application seeks relaxation for inclusion of certain imports made beyond 30 months from the date of first authorisation under three particular AAs (No. 310818549, 310818561 & 310832137). This request for relaxation is based on the two very compelling and bona fide grounds. Firstly, such imports were made beyond the 30 month period solely due to outbreak of events beyond our control - notably, the floods in 2019 and the COVID-19 pandemic in 2020. These events severely disrupted our manufacturing, procurement and supply schedules. Acknowledging these extraordinary circumstances, this Honorable PRC had itself extended the import validity period of subject three licenses up to nearly 40 months vide its meetings dated 10.09.2020 and 27.07.2022. Hence, the imports in question, now ranging beyond 30 months are the very same imports made within this extended validity period. Resultantly, once allowed to be made by way of revalidation of a particular licence, they ought to be equally counted for clubbing & redemption purposes. Otherwise not only the effect of earlier relief would be nullified, but after having made the imports, the Company shall be subjected to a double hardship for events entirely outside its control. It should kindly be noted that the once AAs are clubbed, they are treated as a single authorisation solely for the purpose of redemption, and



no further imports or exports are permitted thereafter (Para 4.36(xii) and Para 4.36(iii) of the HBP). In the present case, as imports falling beyond the 30-month period have stemmed from the very same calamities, in the spirit of the earlier extension granted by the PRC, permitting clubbing would facilitate effective utilisation of such extended import validity period - only for redemption purposes and thereby without conferring any additional benefit to the Company. Secondly, our conductors are predominantly supplied for execution of large-scale electricity transmission projects, where supplies are mostly staggered owing to downstream project delays and not due to any lapse on our part. In many instances (including in subject three licenses), our customers have requested deferment of deliveries and revision in orders, which has caused overlaps in our subsequent operations, procurement schedules, etc. and the overall utilisation of the authorisations. Considering the above genuine reasons, it is respectfully submitted that relaxation be granted for such imports made beyond 30 months while permitting clubbing and redemption of subject 7 Advance Licenses, wherein the export obligation has been otherwise substantially fulfilled by the Company.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.59 M/s. Shree Pragya Flexifilm Industries, Vadodara

F.No. HQRPRCAPPLY00001130AM26

Meeting No.11AM26 held on 11.09.2025

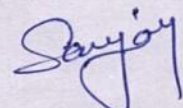
Subject: Clubbing of Authorizations against Advance Authorisation No. 3411005133 dated 09/07/2024 and 3411005639 dated 06/11/2024.

This is a review case of PRC Meeting No.06AM26 held on 04.06.2026 (Case No.34) wherein Committee had rejected the case.

Applicant Statement: We have applied Advance Authorisation No: 3411005133 for Al Foil without QCO Order in which we have exported Qty. In addition, For import we have applied Advance Authorisation No: 3411005639 with QCO order where all export is pending and we have imported Al Foil. Please allow to club both this license with QCO and without QCO Order. Request to please note we have imported same grade of Aluminium Foil.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)



Case No.60

M/s. Satrac Engineering Private Limited, Bangalore

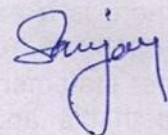
F.No. HQRPRCAPPLY00000003AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Clubbing of Authorizations against Advance Authorisation No. 0710117324 dated 26/10/2020 and 0711000045 dated 11/12/2020.

Applicant Statement: We are the manufacturer and exporter of truck trailers and truck body builders of various types like closed body trailers, open bed trailers, long chassis trailers and body builder for trucks of various types. We had availed two Advance Authorisations (Advance Authorisation No: 0710117324 Dtd: 26.11.2020 and 0711000045 Dtd: 11.12.2020) against an export order from Alpha Design Technologies Pvt Ltd (PO copy enclosed) for 65 numbers of trailers without base plates. These trailers required eight types of imported inputs including the Tyres. The detailed Bill of Material for imported inputs are in Annexure-A. Due to the incorrect understanding of the Scheme, we availed two different Advance Authorisations from Sl. No. 1 to 4 and 5 to 8 against the Bill of material in Annexure A for the same production and export quantity of 65 Nos, thus duplicating the export quantity obligation to 130 Nos (65*2) instead of 65 Nos. The license wise import details summary is in Annexure-B. We have fulfilled the export obligation completely (65 Nos of Trailers) by supplying to our customer Alpha Design Technologies Pvt Ltd (as per the purchase order) situated at SEZ location Aerospace SEZ Sector Hitech Defence and Aerospace Park, Devanahalli, Bangalore, Karnataka. Few sample copies of the export invoices enclosed. We noticed this anomaly / mistake in availing the license, subsequent to post export. Now we request to allow us to club only the imported inputs of both licenses into a single license with the export quantity as 65 Nos, which otherwise would have been a single license with 8 inputs for 65 Nos of trailers which was the correct quantity of export obligation. The following documents are enclosed for Parts and Sub-assemblies in the drawing. 1. Part drawing of the Imported Inputs. 2. General arrangement drawing of the trailer with the identification of location of imported inputs being fitted. 3. Photograph of the trailer. 4. Bill of Material (Imported Items for the Trailer) 5. Purchase order copy of the Customer 6. Copy of both the Advance Authorisations mentioned above. 7. Export invoice copies (samples). 8. Bill of Entry copies against above two Authorisations Considering that we have mistakenly taken two Advance Authorisations instead of one Authorisation for the same export quantity of Trailer, we request to allow the clubbing of inputs with the export obligation quantity as 65 Nos instead of 130 Nos to facilitate closure of the both the authorisation.

Decision: The Committee examined the case on the basis of submission made by the applicant and discussed the matter at length. Accordingly, the Committee decided to allow clubbing of Advance Authorization Nos. 0710117324 dated 26.10.2020 and 0711000045 dated 11.12.2020 for closure purpose only, subject to fulfilment of all other conditions including accountability of inputs made in bill of entries with consumption declared in the export documents. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.



(Action: Applicant/ RA Bengaluru)

Case No.61
Chennai

M/s. Diamond Engineering (Chennai) Private Limited,

F.No. HQRPRCAPPLY00001018AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Closure of Authorizations against Advance Authorisation No. 0411001259 dated 06/08/2021.

Applicant Statement: Request for granting relaxation for submission of pending eBRC for a value of \$.104,500.14 to JDGFT, Chennai Region for getting EODC - Due to mainly caused by Free issue materials supplied by the Customers were wrongly billed by us unknowingly - Detailed letter is enclosed herewith vide letter No.DECPL/DGFT/636/2025-2026 DT.22.07.2025 - We kindly request the Honorable Policy Relaxation Committee to give relaxation for issue of pending e-BRC for value of \$.104500.14 to JDGFT, Chennai Region enable us to receive EODC for the above referred Advance Authorization.

Decision: The Committee after discussing the matter on the basis of justification submitted by the applicant, decided to defer the case and seek a detailed report from RA, Chennai to take a final decision.

(Action: Applicant/ RA Chennai)

Case No.62

M/s. Angels Aluminium Corporation, Maharashtra

F.No. HQRPRCAPPLY00001132AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Closure of Authorizations against Advance Authorisation No. 0310833009 dated 26/11/2019.

Applicant Statement: We are M/s ANGELS ALUMINIUM CORPORATION, 30/112 , LAXMI VIJAY, IND. ESTATE ,NEW LINK ROAD, ANDHERI-WEST , MUMBAI , MUMBAI SUBURBAN , MAHARASHTRA 400053, during the year 2018-2019 we obtain the above mentioned 3 advance licenses from RA Mumbai DGFT. The status showing the details of import/ export items allowed under the authorization and details of actual import and exports made under the said license for each individual authorization is enclosed for your ready reference. Subsequently, we filed our clubbing application with RA Mumbai DGFT for first two authorization and the clubbing has been allowed as per the enclosed clubbing redemption letter. Even though the clubbing is considered for both authorization, there is a excess exports in the license number 0310828438 Dated 22.04.2019 (43170.56 KGS) Against third advance authorization there is an excess import (as per statement attached). Actually, we should have clubbed this authorization with both the above authorizations for clubbing, but regret to state that due to an

oversight we did not do so, failing which there is huge financial liability of Approx. Rs. 30,00,000/- with applicable interest due to excess import. (39366.00 KGS) After clubbing all the Three authorizations together there will not be any liability for payment of customs duty and interest for any excess imports. We also wish to state that the LUT/ Bond has so far not been cancelled by customs authority for first two licenses. Therefore, we request the PRC Committee to consider our case for re-open of first clubbing file and allow us to include the third authorization for clubbing. Even after clubbing of third authorization, we are fulfilling all the conditions of clubbing as per FTP 2023. After your approval we will file our fresh application for clubbing and redemption together for all the licenses. Kindly note that, if our request is not considered we will have substantial feedback for financial losses of Rs. 30,00,000/- with applicable interest, which will affect our business badly. Hope committee will take a lenient view and consider our case for clubbing as applied. (Attached herewith all relevant documents for your reference)

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.63 **M/s. Priyanka (India) Pvt. Ltd, Delhi**

F.No. HQRPRCAPPLY00002769AM23

Meeting No.11AM26 held on 11.09.2025

Subject: Closure of Authorizations against Advance Authorisation No. 0510409899 dated 11/03/2019.

This is a defer case of PRC Meeting No.33AM23 held on 01.03.2023 (Case No.15) wherein Committee refer the case to EGTF Division for examination and obtaining information from DG Systems as to how excess export got allowed and thereafter the same may be brought back before PRC.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. We have imported 20994.00 Kgs. of excess material as allowed under the advance Authorisation due to wrong debiting by customs in the system at the time of imports. However, we have made additional excess exports within validity to compensate the excess imports of 20994.00 Kgs. We applied to the CLA for redemption of authorisation, however they issued a letter to us for deposit of duty and interest on excess imports of 20993.00 Kgs. Therefore, we want to get enhanced the quantity of inputs and proportionate quantity of exports. Detailed justification and request is enclosed.

Comments of RA were also seen.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee

Sanjay

decided to reject the request.

(Action: Applicant)

Case No.64 **M/s. P.K. Textiles Ltd, West Bengal**

F.No. HQRPRCAPPLY00001052AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Closure of Authorizations against Advance Authorisation No. 0210209493 dated 22/10/2019.

Applicant Statement: Request for consideration regarding non fulfillment of pre import condition under advance authorisation due to covid-19 disruptions. Due to the unprecedented and globally disruptive impact of the covid-19 pandemic, we inadvertently exported finished goods under advance licence, prior to the corresponding import of raw materials. This deviation from the pre-import condition occurred solely as a result of the severe and unforeseen disruptions in global logistics during the pandemic. We sincerely thank JDFT for the consideration our request and revalidate the licence for import.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.65 **M/s. Marico Limited, Mumbai**

F.No. HQRPRCAPPLY00013185AM25

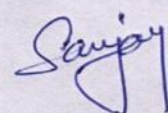
Meeting No.11AM26 held on 11.09.2025

Subject: Waiver of Procedural requirement as per HBP against Advance Authorization No. 0311038557 dated 08/11/2024.

This is a defer case of PRC Meeting No.29AM25 held on 25.03.2025 & 02.04.2025 (Case No.42) wherein Committee decided to refer the matter to NAFED.

Applicant Statement: 1. As per Para 4.18 (ii) of the Foreign Trade Policy, we are not able to obtain an NOC from any of the STEs mentioned in the Appendix 2J. The reasons quoted by the STEs for denial are like, it was a managerial decision for not issuing the NOC or the Foreign Trade Policy has not appointed them as the STE for issuing NOC for coconut oil, etc. 2. We are also having difficulties in obtaining advance licenses for import of coconut oil, as the RAs are instructing us to obtain the NOC first and then apply for advance licence.

Comments of NAFED were also seen.



Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that it is not a PRC matter.

(Action: Applicant)

Case No.66 **M/s. Bulk Liquid Solutions Private Limited, Bangalore**

F.No. HQRPRCAPPLY00001040AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Waiver of Procedural requirement as per HBP against Advance Authorization No. 0711007623.

Applicant Statement: Due to an inadvertent oversight, we failed to take note of the pre-import condition mandated under the scheme of Self - Ratification. Consequently, while certain imports were made prior to the corresponding exports, a portion of the exports were carried out before the relevant imports, resulting in a deviation from the prescribed norms. We acknowledge this procedural lapse and wish to clarify that it occurred unintentionally, without any willful intent to violate the policy. Our actions were based on a genuine misunderstanding of the applicable conditions at the time.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

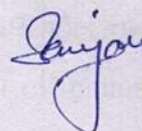
Case No.67 **M/s. Foamtech Antifire Company, Delhi**

F.No. HQRPRCAPPLY00001409AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Waiver/Relaxation for Advance Authorization No. 0511019697, dated 07/07/2023 - wrong material supplied by buyer.

Applicant Statement: Refer above mentioned AA Authorization issued by the respected Department. Material received vide Bill of Entry No: 6935123 Dt: 19-7-23 from Hebei Quzi Chemical Products Import & Export Co. Ltd, XIANGDU DISTRICT HEBEI PROVINCE ,CHINA was technically not acceptable / poor quality material . Out of 25000 Kg , 3100 Kg is found in line , which we are keeping with us intact with the purpose to return whole lot. We had filed online complaint on DGFT Portal under Quality Complaints and Trade Disputes. (copy attached for receipt of complaint) We have been directed to Embassy of Beijing, where we have been negotiating with the supplier to lift back the material. Despite continuous communication and the intervention of the Embassy, we have, regrettably, not yet



received a confirmed and acceptable solution from the supplier. As of today, July 11, 2025, the matter remains unresolved. Considering the financial loss incurred by us, due to the quality discrepancy & inability to use the imported material. We request a waiver of the Export Obligation under the aforementioned Advance Authorization, No. 0511019697 dated July 7, 2023.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.68 M/s. Shockley Hall Electronics Pvt. Ltd, Kolkata

F.No. HQRPRCAPPLY00001578AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Waiver of PC-18 condition/other condition of Authorization against Advance Authorisation No. 0210208800 dated 16/11/2018.

This is a review case of PRC Meeting No.08AM26 held on 18.07.2025 (Case No.53) wherein Committee had rejected the case.

Applicant Statement: We exported under this AA to FTWZ and the realisation was made in free foreign currency (US\$) and 100% export was made. Our application for redemption was not accepted with the reason that Bill of Exports are not linked with Advance Authorisation number. Our humble submission in this regard is that all the Bill of Exports reflects the invoice numbers and the Authorisation numbers further reflected in the Invoices itself. Moreover the Bill of Exports was drawn by FTWZ where they did not mention the AA number though the same was mentioned in our Invoice to them. We shipped under our Invoices where we mentioned the Advance Authorisation number clearly. Thus, it can be concluded that the Bills of Export were made to offset the export obligation in respect of the particular Advance Authorisation only. The application is thus put forward to PRC for relaxation for redemption.

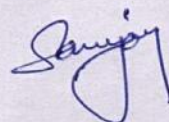
Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.69 M/s. Pagariya Food Products Private Limited

F.No. HQRPRCAPPLY00005868AM24

Meeting No.11AM26 held on 11.09.2025



Subject: Request for approval for late filing of MEIS Application 0708016341.

This is a defer case of PRC Meeting No.23AM25 held on 31.12.2024 & 14.01.2025 (Case No.04) and committee decided to defer the matter and ask the firm to inform their position regarding the 2 e-BRCs in which there is partial utilization, whether they wish to await remaining realization or forgo the same if presently relaxation is given.

Applicant Statement: We are the manufacturer and exporter of food products and have been availing regularly MEIS benefits regularly. There are a few sets of Shipping Bills which we could not be filed within the time period due to multiple technical issues which were beyond our control. A detailed statement of Shipping Bills with the technical issue for non-submission detailing for each shipping bills is enclosed. Few E-BRCs were generated for the Shipping Bills and are uploaded after the time barred period and few E-BRCs were generated for the Shipping Bills which are uploaded before the time period, but due to the server glitch resulting in non-filing of the application MEIS Application. Considering the justification given in the attached statement, we request to permit us for filing the application and issue an appropriate direction to EDI.

Decision: The Committee went through the submission made by the applicant and discussed the matter at length and it decided to refer the case to EGTF division for comments.

(Action: Applicant/ EGTF Division)

Case No.70 **M/s. Akash Agro Industries, Gujarat**

F.No. HQRPRCAPPLY00000835AM26

Meeting No.11AM26 held on 11.09.2025

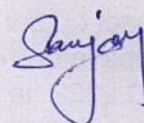
Subject: Grant us MEIS Claim under Chapter 3 of FTP.

Applicant Statement: We M/s. Akash Agro Industries existence in the market since 2003 a leading exporter of the Psyllium seed and its different products. We have achieved 100 crore of export since consecutive last 5 years and many more to come in future roadmap. We would like to inform you that we have applied BRCs to the Bank and submitted relevant documents to the concern banks but due to corona pandemic we could not go physically for the follow-up and matter had been pending at their end.

Decision: The Committee went through the submission made by the applicant and discussed the matter at length and it decided to refer the case to EGTF division for comments.

(Action: Applicant/ EGTF Division)

Case No.71 **M/s. Modern Insecticides Ltd., Ludhiana**



F.No. HQRPRCAPPLY00004735AM23

Meeting No.11AM26 held on 11.09.2025

Subject: Deduction/Waiver of Late Cut Fee -To consider the shipping bills against which no MEIS claim could be filed on time due to the delay in uploading of the BRCs by the Bank.

This case was last considered in PRC Meeting No.07AM25 held on 06.06.2024 (Case No.27) and Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee observed that due to delay in uploading the BRC, the firm may have faced the problem which was beyond their control. Accordingly, the Committee decided to allow MEIS benefit only against those shipping bills whose realization has happened within time and e-BRCs have been uploaded by the bank after stipulated time. It also decided that no cut would be imposed on the entitlement. However, uploading of only some BRCs are delayed and for such BRCs only it was decided to refer to PC-3 for resolution. The firm shall approach PC-3 within 30 days from the date of uploading of the minutes of meeting.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. The applicant stated that they have they are enclosing No claim submitted against the said S/Bills mainly due to the reasons that though the payment have been realized within 326 months from the date of exports but due to Covid and other technical reasons the BRCs were uploaded only after the expiry of the prescribed time period. In cases where in the BRCs are uploaded within the 36 months period from the date of exports the claim was not submitted due to the name of the firm appearing under DEL. Hence they are requesting to allow MEIS benefits against S/Bills.

Decision: The Committee went through the submission made by the applicant and discussed the matter at length and it decided to refer the case to EGTF division for comments.

(Action: Applicant/ EGTF Division)

Case No.72 M/s. Pragati Automation Private Limited, Bangalore

F.No. HQRPRCAPPLY00001410AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Revalidation of MEIS Scrip against MEIS Scrip No. 0789006421.

Applicant Statement: We are manufacturer and Exporter of Engineering products. We had availed MEIS benefit, Due to the global economic scenario and the Covid impact on our business, we could not import the goods and utilize the above scrips for payment of duty. In the meantime, the validity of the scrips has expired on 4.10.2022. In view of this, we request you to kindly extend the validity period of the above scrips by another 12 months and oblige. We are agreeable to pay the

charges, if any, for revalidation of the Duty Scrips. We are enclosing copies of the above Duty Scrips for your kind reference and needful action. The scrip details is as below: 1. 0719066661, 05.10.2021 ? 04.10.2022, 930269.00 2. 0719066662, 05.10.2021 ? 04.10.2022, 1600798.00 3. 0719066663, 05.10.2021 ? 04.10.2022, 3823082.00 4. 0719066664, 05.10.2021 ? 04.10.2022, 975595.00 5. 0719066665, 05.10.2021 ? 04.10.2022, 1829452.00 6. 0719066666, 05.10.2021 ? 04.10.2022, 876918.00 7. 0719066667, 05.10.2021 ? 04.10.2022 1931665.00

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.73 M/s. Shree Basaveshwar Sugars Limited, Chennai

F.No. HQREPCGPRAPP00000327AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 0730011198 dated 20/04/2012 and 0730011199 dated 20/04/2012.

Applicant Statement: Since, the issue of the license, SUGAR (export product) was banned for export, and subsequently restricted under Notification No.10/2015-20 dated 24.05.2022, and we could not fulfill 100% EO within the above timeline. We therefore applied for extension of EO period for the 1st and 2nd block and got extension up to 20.10.2024 by accepting additional export obligation of 5% as per Public Notice No. 53/2015-20 para 5.17 (h) of HBP. After getting the extension subsequently a notification has been issued vide Notification No.10/2015-20 Dated 24.05.2022 Export of Sugar restricted.

Decision: The Committee after discussing the matter on the basis of justification submitted by the applicant, decided to refer the case to RA, Bangalore to examine the case in terms of para 5.19 of Handbook of Procedures.

(Action: Applicant/ RA Bengaluru)

Case No.74 M/s. Mealdom LLP, Haryana

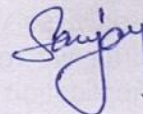
F.No. HQRPRCAPPLY00001468AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Change in Export Item Name Food Product to Food Services against EPCG Authorization No. 0530166213 dated 02/11/2015 and 0530165501 dated 29/07/2015.

This is a review case of PRC Meeting No.21AM25 held on 06.11.2024 (Case No.25) wherein Committee has rejected the case.

Applicant Statement: We have started our business model in the F.Y. 2015-



16.2. In Nov 2016, demonetization impacted all Industries as well as food & beverage industry, as a result it suddenly had an immediate impact on our business as well. 3. At that time, our primary business was providing ready-to-eat products for consumers across Delhi-NCR, being sold at retail outlets near high-traffic areas such as office complexes, metro stations, etc. 4. In parallel, we were focusing on standardizing food products for exporting to companies in UK & USA. We had also started having meetings with those companies, and they had visited our facility to taste our samples. 5. As a result of demonetization, our distributors and retailers in the domestic market focused away from new & upcoming products like ours, and this severely impacted our cash flow. 6. Because of suddenly reduced cash flow due to demonetization, we also had to halt our export-oriented activities. 7. We were eventually forced to halt all production despite significant investments in automated equipment and recipe development. We were unable to manufacture and export food products and suffered significant losses, causing our business to cease operations. 8. As a result, we attempted to find an additional source of money by beginning to provide food services to clients in the food and beverage industries and producing recipes on contract. 9. We deployed imported equipment to create recipes for making consistent Indian home-style foods through an innovative automated method, as our business strategy was centered on individually packed low-cost Indian home-style meals. 10. We were successful in exporting recipes for stabilized Indian meals made using automated equipment to food and beverage sector clients in the United Kingdom and the United States. 11. In the interim, we satisfied our Export Obligation by exporting services rather than items. 12. According to policy, the PRC committee and DGFT has the authority to alter the export item from ?Food Product? to ?Food Services? in our license under the public interest pass such orders or grant such exemption/relaxation or relief on the ground of genuine hardship from any provision of foreign trade policy (FTP) or any procedures.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.75 **M/s. Khosla Profil Private Limited, Mumbai**

F.No. HQREPCGPRAPP00001433AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Extension of Import Validity Period against EPCG Authorization No. 0331025347 dated 12/07/2023.

Applicant Statement: We required revalidation for import of balance import materials. The import validity of our licence is expired by 12.07.2025, till we utilized 50% only, so we request you to kindly allow us to import full quantity of licence there for we required revalidation of licence further 24 months. We already paid the application fee for issue of licence. We assure you that we will complete the

export obligation within the 6 years of the initial period.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.76 M/s. Sanathan Textiles Limited, Mumbai

F.No. HQRPRCAPPLY00001332AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 0330042953 dated 04/11/2015.

This is a review case of PRC Meeting No.05AM26 held on 22.05.2025 (Case No.16) wherein Committee decided to accede to the request and allowed EOP extension for a further period of 1 year.

Applicant Statement: We request you to kindly amend the decision and mentioned the wording Allowed EOP extension for further period of one year from the date of endorsement. Since this is missing in PRC decision, DGFT Mumbai is enable us to provide the EOP extension for further one year from date of endorsement. Therefore, our humble request you to kindly amend the decision. Earlier decision copy attached for reference

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 0330042953 dated 04.11.2015 for a further period of 1 year from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.77 M/s. Sanathan Textiles Limited, Mumbai

F.No. HQRPRCAPPLY00001331AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 0330042953 dated 04/11/2015.

This is a review case of PRC Meeting No.05AM26 held on 22.05.2025 (Case No.16) wherein Committee decided to accede to the request and allowed EOP extension for a further period of 1 year.

Sanjay

Applicant Statement: We request you to kindly amend the decision and mentioned the wording Allowed EOP extension for further period of one year from the date of endorsement. Since this is missing in PRC decision, DGFT Mumbai is enable us to provide the EOP extension for further one year from date of endorsement. Therefore, our humble request you to kindly amend the decision. Earlier decision copy attached for reference

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 0330042953 dated 04.11.2015 for a further period of 1 year from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.78 M/s. Sanathan Textiles Limited, Mumbai

F.No. HQRPRCAPPLY00001330AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 0330043323 dated 23/12/2015.

This is a review case of PRC Meeting No.03AM26 held on 28.04.2025 (Case No.67) wherein Committee decided to accede to the request and allowed EOP extension for a further period of 1 year.

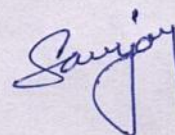
Applicant Statement: We request you to kindly amend the decision and mentioned the wording Allowed EOP extension for further period of one year from the date of endorsement. Since this is missing in PRC decision, DGFT Mumbai is enable us to provide the EOP extension for further one year from date of endorsement. Therefore, our humble request you to kindly amend the decision. Earlier decision copy attached for reference

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 0330043323 dated 23.12.2015 for a further period of 1 year from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.79 M/s. Sanathan Textiles Limited, Mumbai

F.No. HQRPRCAPPLY00001329AM26



Meeting No.11AM26 held on 11.09.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 0330043854 dated 03/03/2016.

This is a review case of PRC Meeting No.05AM26 held on 22.05.2025 (Case No.12) wherein Committee decided to accede to the request and allowed EOP extension for a further period of 1 year.

Applicant Statement: We request you to kindly amend the decision and mentioned the wording Allowed EOP extension for further period of one year from the date of endorsement. Since this is missing in PRC decision, DGFT Mumbai is enable us to provide the EOP extension for further one year from date of endorsement. Therefore, our humble request you to kindly amend the decision. Earlier decision copy attached for reference

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 0330043854 dated 03.03.2016 for a further period of 1 year from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.80 M/s. Maple Ceramica Private Limited, Hubli

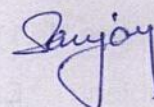
F.No. HQRPRCAPPLY00000958AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 0730015569 dated 16/06/2016.

Applicant Statement: The firm M/s. Maple Ceramic Pvt. Ltd. was purchased on 07.03.2021 by M/s. Designco (exporters of handicrafts and A Three Star Export House). Desingco purchased said company to expansion of new product and cater the new products to its existing foreign customers. Soon thereafter COVID related issues worldwide. From SCN 13.11.24, we gained knowledge about the pending of present EPCG. Immediately Approached the EPCG committee No.AM.26 dated 22.05.25 & AM.25 for regularization and further EO extension. The EPCG committee regularized installation certificate & RA granted EO till 16.06.2025. We need at least 2 years from today to fulfill the EO, as we have worldwide export buyers. Therefore, we are seeking EO extension in the present EPCG least 2 years from today.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 0730015569 dated 16.06.2016 for a period of 2 years from the date of endorsement subject to



payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Bengaluru)

Case No.81 M/s. Khadim India Limited, Kolkata

F.No. HQRPRCAPPLY00001000AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 0230010775 dated 16/11/2015 and 0230010776 dated 16/11/2015.

Applicant Statement: With reference to the above subject matter, we had availed above said EPCG Authorisation from RA, Kolkata and we approached to RA, Kolkata office for 1st EOP Extension para 5.17 of HBP of 2015-20 for 2 years from 16.11.2021 to 16.11.2023 & 2nd EOP Extension as per Public Notice No.53/2015 dated 20.01.2023, E.O Period has been extended from 16.11.2023 to 15.05.2025 of above said EPCG Authorisation (copy enclosed) but now we have shortfall EO in USD and Applied to DGFT RA Kolkata for 3rd EOP Extension but our case Reject. SL No. EPCG No & Date Duty Save Value EO is USD Revised EO Completed Shortfall in USD 1 0230010775 dt.16-11-2015 1212567.00 108264.91 141023.50 48752.70 92270.80 2 0230010776 dt.16-11-2015 753370.10 67265.19 87618.18 3837.58 83780.60 In this regards, we want to inform you that our some exports Order were going cancel and due to COVID and Ukrain war, our exports goes down and just now recovering our business. Hope we will complete balance EO if we will gate 3rd EOP Extension from your Good office. We request you to kindly allow us 3rd EOP Extension (One Year without Composition fees) so that we will make balance Shipments against above EPCG Authorisation and also regularize EODC at the earliest.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization Nos. 0230010775 dated 16.11.2015 and 0230010776 dated 16.11.2015 for a further period of 1 year from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

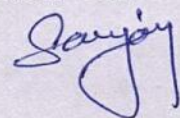
(Action: Applicant/ RA Kolkata)

Case No.82 M/s. S. V. Industries, Ahmed Nagar

F.No. HQREPCGPRAPP00001361AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Extension of Total EO Period against EPCG Authorization No.



3130005654 dated 13/04/2011.

Applicant Statement: EXTENSION OF EXPORT OBLIGATION PERIOD FOR 5 YEARS OF EPCG LICENSE NO 3130005654 DT 11.04.20211 WITH ALL DETAILS AND RELATED DOCUMENTS FOR THE REASON OF EXTEND EXPORT OBLIGATION PERIOD (ANNEXTURE I) AND NEED PERSONAL HEARING IN FRONT OF THE COMMITTEE. We sincerely apologize for any inconvenience this delay may have caused, and we assure you that we are committed to rectifying the situation promptly. We understand the importance of compliance with regulatory requirements and value our relationship with the DGFT office. Please accept our sincerest apologies for this oversight, and we thank you for your understanding and cooperation in this matter.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

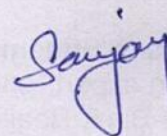
Case No.83 M/s. Krishna Fab, Delhi

F.No. HQREPCGPRAPP00000390AM25

Meeting No.11AM26 held on 11.09.2025

Subject: Request for Extension of E.O. Period to Fulfill Balance E.O. and approval to extend the E.O. period to fulfill the balance S.E.O. associated with EPCG Auth No. 0530165026 Dt. 28/05/2015, issued under File No. 053402100108AM16.

Applicant Statement: We submit the following status of the issued EPCG Auth: The Detail of Auth issued by RLA -Delhi EPCG Auth No. Dt. Duty Saved Amt S.E.O Imposed in EPCG Auth. AAEO 0530165026 28.05.2015 Rs.1360997.00 Rs.6124486.50 \$ 97291.28 B. The detail of E.O. Fulfilled by US-Krishna Fab EPCG Auth No. Date Actual Duty Saved Amt S.E.O Fulfilled in EPCG Auth. AAEO 0530165026 28.05.2015 Rs.1225704.00 Rs.6390345.60 \$ 101541.62 00 C. The detail of the Auth to be issued by RLA as per Policy Procedure. FTP-2015-2019. EPCG Auth No. Dt. Actual Duty Saved Amt S.E.O Fulfilled in EPCG Auth. AAEO 0530165026 28.05.2015 Rs.1225704.00 Rs.8165982.00 \$ 116,826.00 This EPCG Auth, issued with a duty-saved Amt of ?1360,997.00 and an originally stipulated S.E.O of \$ 97291.28 (INR 6124486.50), is now under scrutiny due to a discrepancy in the originally assigned E.O.. During the redemption process, the RLA raised objections indicating that the actual E.O. should have been \$ 116826.00 creating a shortfall of \$ 34864.00. The relevant RLA letter and documentation are attached for reference. Discrepancy and Grounds for Extension Request The discrepancy appears to have stemmed from an inadvertent error in the RLA initial Auth, which went unnoticed by us as first-time EPCG Auth holders. At every step, we relied entirely on the RLA determination of our obligations. Despite severe financial and operational challenges caused by the COVID-19 pandemic, we managed to fulfill \$ 101541.62 (INR 6390345.60) of the S.E.O. primarily through third-party exports as



allowed by the policy. However, the shortfall of \$ 34864.00 remains unfulfilled due to the RLA oversight in specifying the correct obligation and compounded by economic disruptions. The RLA raised multiple objections during the redemption process, as Doc. below: S.No. Action Action Dt. Action By 1 Appl. Submitted for Redemption of EPCG 25/07/2023 05:01:58 PM Imp/Exp 2 Defy. Issued 04/08/2023 11:03:39 AM RA DELHI 3 Defy. Responded 19/08/2023 04:15:17 PM Imp/Exp ?. ? 13 Defy. Responded 01/08/2024 01:26:48 PM Imp/Exp 14 Rejection Issued 19/09/2024 04:41:40 PM RA DELHI (Complete action details are enclosed.) After addressing all objections over a year-long redemption process, the RLA's final objection pertained to the aforementioned shortfall, which has left us with no means to address the error retroactively without your intervention. Our Earnest Request* We recognize the oversight in detecting this error earlier and acknowledge our lack of full comprehension regarding the policy provisions. - 1 We respectfully request that you consider and approve our claim that we have fulfilled our E.O for the Redemption Amt of \$ 6390345.60 101541.62, by the EPCG Auth. issued by RLA for the S.E.O of \$ 6124486.50 97291.28.- 2 Alternatively, we kindly request an extension of one year to fulfill the remaining E.O. of \$ 34864.00. This extension would allow us to: - Complete the shortfall and fully comply with the policy requirements - Rectify the inadvertent discrepancy without incurring financial penalties that could threaten the sustainability of our small-scale manufacturing export business. The pandemic, operational challenges, and unexpected errors have created significant difficulties for us, but we remain committed to resolving this matter. to honoring our obligations if given a fair opportunity. to address this shortfall. We are confident that our request aligns with the principles of fairness and compliance promoted by the DGFT. We thank you for your understanding and consideration. A favourable. response will allow us to rectify this situation and ensure our continued contribution to India's export goals.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 0530165026 dated 28.05.2015 for a further period of 1 year from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA New Delhi)

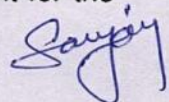
Case No.84 M/s. Ice Make Refrigeration Limited, Gujarat

F.No. HQRPRCAPPLY00013043AM25

Meeting No.11AM26 held on 11.09.2025

Subject: Closure of EPCG License against EPCG Authorization No. 0830004744 dated 19/03/2012.

Applicant Statement: Request to give directions for closure EPCG License wherein export realization has been obtained in freely convertible foreign currency but the Bank Realization Certificate BRC could not be generated. Payment for the



SB No. 3920042 dated 17.07.2014 and SB No. 2668574 dated 07.12.2016 has been realised in the FFC. However, the BRC is not showing on the DGFT portal. In this regard we are unable to close the license. Detailed justification and supporting evidences are attached along with the application

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to ask the firm to get the BRC from the new Bank for closure of EPCG Authorization No. 0830004744 dated 19.03.2012.

(Action: Applicant)

Case No.85 M/s. Forward Leather Company, Chennai

F.No. HQRPRCAPPLY00013384AM25

Meeting No.11AM26 held on 11.09.2025

Subject: Achieved 83 percentages Relaxation in Annual Average Fulfillment against EPCG Authorization No. 0430005677 dated 08/01/2008.

Applicant Statement: 1. One of the main partner met with a serious car accident in the year 2006 and was out of the day to day running of the business for Eighteen Months . 2. Due to this unfortunate incident combined with the international market slow down culminating in the Global Collapse in 2008, our business showed a decline. 3. In the year 2012, our bankers declared the Company as NPA and we had to stop our manufacturing activities immediately. 4. There has been no activities in the Company since 2012. 5. The Senior Partner and my Father, late Mr.Asgar Ali Dhala passed away in the year 2020 and Company is not in Existence now.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

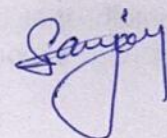
Case No.86 M/s. Anshika Fasteners Private Limited, Nagpur

F.No. HQRPRCAPPLY00000976AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Request for abeyance in terms of para 2.14 against EPCG Authorization No. 5030000112 dated 09/06/2011.

Applicant Statement: Request for placing the DEL orders in abeyance in terms of para 2.14(d) of the FTP-2023-28 and issuance of fresh EPCG License Ref.: I. DEL Order No. NGPMKDL32989 dated 24.01.2025 II. EPCG License No 5030000112 Dated 09.06.2011 III. O-I-O vide file no. NGPECAAPPLY00006258AM22 Dated 29.08.2023 IV. PRC Decision: File No.



HQRPRCAPPLY00168327AM22 Meeting No.06/AM23 held on 31.05.2022 V. Closure of EPCG application 50EEEP00609AM25 Dated 29.08.2024 VI. Fresh EPCG Application File No. 50EAEPC01871AM25 Dated 04.01.2025 VII. IEC No. 5009000601 Resp. Sir, With reference to caption subject matter, we would like to submit the following, 1. We have been issued an EPCG License no. 5030000112 dated 09.06.2011. 2. We have granted the EOP extension of Two years (upto 09.06.2019) as we could not complete the Export obligation in Six years. 3. Further, we could not fulfill our EO in extended EOP and therefore we decided to approach PRC for further EOP extension vide File No. HQRPRCAPPLY00168327AM22. 4. The PRC has accepted our request and granted us EOP extension upto 31.03.2022 on payment of composition fees @2% on balance Export obligation as on 09.06.2019. 5. Therefore, we have applied for EOP extension to RA Nagpur and paid the required composition fees. 6. However, in the mean time a Show Cause Notice was issued from file no NGPECAAPPLY00006258AM22 on 23.03.2022. 7. We have informed the adjudicating authority that our EOP extension case is pending before the PRC. 8. Further, In the said extended EOP period we have fulfill our export obligation and submitted our all the export documents along with our EOP extension application as per PRC approval. 9. However, an Adjudication Order was passed on 29.08.2023 for non fulfillment of required export obligation. 10. Therefore, we have submitted our Closure of EPCG application vide file no. 50EEEP00609AM25 on 29.08.2024. 11. The said application was not processed and marked as deficient sighting reason as ?Kindly note that, your application for redemption cannot be considered as an Order In Original has been passed on 29.08.2023 against this authorization.? 12. Further, DEL order vide file no. NGPMKDL32989 was passed on 24.01.2025 mentioning reason as ?In connection with the Export Obligation default for the Authorization you are being put in Denied Entity List. Requests you to please contact the Regional Authority as per the undersigned signatory.? 13. We are enclosing the date wise events for your ready reference. 14. We have applied for issuance of EPCG license vide file no. 50EAEPC01871AM25 on 04.01.2025 and same is marked as deficient due the reason as ?Your IEC is in DEL. Please refer to file no. 50EEEP00609AM25 (EPCG Authorization No.5030000112 dtd. 09.06.2011) in which Order in Original has been issued on 29.08.2023 wherein a penalty has been imposed. You are required to pay the penalty in addition to customs duty plus interest thereon.? 15. We would like to submit that we have already fulfilled our Export obligation under said EPCG license and also submitted our closure application for the same. 16. We will take necessary steps for getting appropriate relief against the above adjudication order as we have fulfilled our required export obligation in extended EOP under said EPCG. Furthermore, in order to expand our company and increase our production capacity, we have placed substantial orders for new capital machinery from China, valued at approximately ?5.59 Crores. These machines are scheduled for dispatch from China within the next 10?15 days. In addition, we are in the process of placing further machinery orders, all of which are intended to be imported under the EPCG scheme. To facilitate these imports and meet our upcoming export orders, we urgently require the issuance of a new EPCG license. We would like to highlight that our export performance has been consistent ? in FY 2024?25, we recorded exports worth ?21.16 Crores, and in FY.

Sanyal

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that it is not a PRC matter. The firm may approach the Appellate Authority.

(Action: Applicant)

Case No.87 M/s. Top Light Process, Tamil Nadu

F.No. HQRPRCAPPLY00000601AM24

Meeting No.11AM26 held on 11.09.2025

Subject: Third Party Exports against EPCG Authorization No. 3230022210 dated 06/05/2015 – Reg. CEO Dyers Association of Tiruppur seeking 2 years extension for EPCG authorisation holders as per list attached with the request.

Applicant Statement: Please note that our EPCG Licence had allotted under FTP 2015-20 policy. And we were EO fulfilled through third party and necessary documents submitted to RA Coimbatore for redemption. But RA not consider the same as per para 5.04 (a) of FTP 2015-20. We are one of the supporting manufacturer for Readymade Garments (intermediate stage) and our unit is TINY (MSME) status only. So, kindly consider our case and permit & grand us the CSP scheme and we will be eligible to close the case and do the needful.

Decision: The Committee went through the submission made by the applicant and discussed the matter at length and it decided to refer the case to EPCG division for its examination.

(Action: Applicant/ EPCG Division)

Case No.88 M/s. Amol Associates, Pune

F.No. HQRPRCAPPLY00008965AM24

Meeting No.11AM26 held on 11.09.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 3130007225 dated 26/02/2013.

This is a defer case of PRC Meeting No.24AM25 held on 24.01.2025 (Case No.01) wherein Committee decided to defer the case and seek a detailed report from RA, Pune including comments on the relevant issues raised by the party in their PRC application, for taking the decision in the matter.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. We are very thankful for your decision for allowance of EOP Extension in the subject EPCG Authorization No.3130007225 Date.26.02.2013 from 6 to 8 years wide meeting no.07/AM 23 Dt.14.10.2022 but as per our request we had asked further extension of 2 years from the date of expiry of the extended period i.e upto 26.02.2023 this request was made in December

Sanjay

2021 and the minutes of meeting were published in November 2022 so now extension upto February 2023 is also insufficient to fulfill the Obligation. Our major Obligation period has been lapsed under the DGFT Custody by issuance of Order in Original and amendment the following details mentions the summary of events We had submitted our Authorization for Block extension to DGFT Pune on 18.01.2017, meanwhile as the application for Block extension was pending with RA Pune we had been issued with Show Cause notice on Dt.08.06.2017 for non fulfillment of Exports to which we replied on dt.15.06.2017 and also appeared in person in RA Pune for the same. Later shockingly Order in Original was passed before prior to expiry of the Obligation period on dt.26.06.2017. We approached the Head Quarters for Review of the Appeal decision made by RA Mumbai on dt.11.05.2018 and finally our request was being considered for Remand back of the Order. After getting the Remand back order from the Head Quarters we submitted the application for to RA Pune for Block Extension and Amendment on 27.03.2019 for which after 8n months time and follow up in the department they just allowed us HS Code Amendment on 23.12.2020. Further to that Composition fees paid online for Block extension was debited from our account but got an unsuccessful message on DGFT Site error after regular follow up and many attempts finally we were able to make the payment online on 11.03.2021 We missed 2 years getting Remand back from DGFT and change in the item demanded by the buyer for which we requested Amendment in the HS Code of the license applied on 18.01.2017 and received to us on 23.12.2020 Due to COVID Pandemic there were no export orders so we could not export and the Authorization got expired we request you to please kindly please grant us the period of 2 years which got wasted to get the remand back and amendment in the Authorization from the date of Endorsement and almost for 11 months it was with the PRC Committee to take decision.

Decision: The case is withdrawn.

(Action: Applicant)

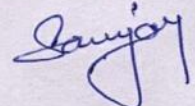
Case No.89 M/s. Food Quality Laboratory and Research Centre,Kerala

F.No. HQRPRCAPPLY00011017AM25

Meeting No.11AM26 held on 11.09.2025

Subject: Request For Waiver of Average Export against EPCG Authorization No. 1030003182 dated 22/09/2016.

This is a defer case of PRC Meeting No.21AM25 held on 06.11.2024 (Case No.52) wherein Committee went through the submission made by the firm and discussed the matter at length and it decided to defer the case and seek a detailed report from RA, including comments as to whether the firm was earlier getting payments from foreign buyers for the testing services provided and whether there was a shift in the business model by virtue of which now exporters have to pay for testing; whether the material which was tested by the CGs for which payment was received in INR was actually exported; and whether the firm was functioning in the nature of a CSP, for further examination.



Applicant Statement: In this connection we wish to submit that we are filing this request for PRC based on the direction from PMO and discussion with RA Kochi. So we are submitting the application to policy relaxation committee. Kindly consider our application and do needful.

Comments of RA Kochi were also seen.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.90 M/s. Genus Power Infrastructures Limited, Jaipur

F.No. HQREPCGPRAPP00001386AM26

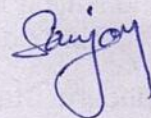
Meeting No.11AM26 held on 11.09.2025

Subject: Request for related to fulfillment specific Export Obligation against EPCG Authorization No. 1331002330 dated 10/11/2023.

Applicant Statement: We have fulfilled the export obligation (Specific EO + Average EO) of our EPCG License No. 1331002330 dated 10.11.2023 in the fiscal year 2023-2024. Details of the obligation and fulfillment are as follows: * **Specific EO:** * Obligation: Rs. 2,42,03,235.33 (USD 2,87,620.15) * Fulfilled: Rs. 2,71,23,468.00 (USD 3,30,774.00) * **Average EO:** * Obligation: Rs. 53,48,61,406.00 (USD 64,91,036.48) * Fulfilled: Rs. 77,03,72,320.19 (USD 94,02,627.71) We have fulfilled our obligation before the end of the original export obligation allowable period. However, we did not mention our EPCG License No. 1331002330 on Shipping Bill No. 8552327 dated 22.03.2024 Value USD 3,30,774 at the time of export because at the time of export we have miss that we had completed our required Average EO. When we applied for redemption of our license to the DGFT Jaipur office. However, they raised a deficiency through their letter No. 13EEPC00245AM26 dated 23.05.2025 and advised us to approach the PRC for grant relaxation for not mentioning the license number on the shipping bill and to allow redemption. As advised in the letter, we are now approaching the PRC to request a relaxation for the mistake of non-mention the license number on the shipping bill and we request you to allow the redemption to proceed. 1. Request Letter 2. Copy of Deficiency letter issued by RA-Copy enclosed. 3. Copy of shipping bills-Copy enclosed. We kindly request your assistance in this matter.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)



Case No.91 M/s. Genus Power Infrastructures Limited, Jaipur

F.No. HQREPCGPRAPP00001390AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Request for related to fulfillment specific Export Obligation against EPCG Authorization No. 1331002394 dated 12/12/2023.

Applicant Statement: We have fulfilled the export obligation (Specific EO + Average EO) of our EPCG License No. 1331002394 dated 12.12.2023 in the fiscal year 2023-2024. Details of the obligation and fulfillment are as follows: * **Specific EO:** * Obligation: Rs. 56,01,078.33 (USD 66,442.21) * Fulfilled: Rs.2,23,47,132.00 (USD 2,72,526.00) * **Average EO:** * Obligation: Rs. 53,48,61,406.00 (USD 64,79,241.74) * Fulfilled: Rs. 77,03,72,320.19 (USD 94,02,627.71) We have fulfilled our obligation before the end of the original export obligation allowable period. However, we did not mention our EPCG License No. 1331002394 on Shipping Bill No. 8551817 dated 22.03.2024 Value USD 2,72,526 at the time of export because at the time of export we have miss that we had completed our required Average EO. When we applied for redemption of our license to the DGFT Jaipur office. However, they raised a deficiency through their letter No. 13EEEEPC00247AM26 dated 23.05.2025 and advised us to approach the PRC for grant relaxation for not mentioning the license number on the shipping bill and to allow redemption. As advised in the letter, we are now approaching the PRC to request a relaxation for the mistake of non-mention the license number on the shipping bill and we request you to allow the redemption to proceed. 1. Request Letter 2. Copy of Deficiency letter issued by RA-Copy enclosed. 3. Copy of shipping bills-Copy enclosed. We kindly request your assistance in this matter..

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

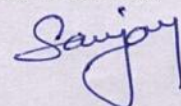
Case No.92 M/s. Assam Carbon Products Ltd, West Bengal

F.No. HQRPRCAPPLY00012145AM25

Meeting No.11AM26 held on 11.09.2025

Subject: Request for acceptance of FIRC as received from the receiving bank and the CA Certificate, certifying that payment has been realised against the exports made in fulfillment of the EPCG obligation, instead of BRC against EPCG Authorization No. 0230001332 dated 08/02/2006, 0230001133 dated 02/09/2005, 0230001033 dated 16/06/2005.

Applicant Statement: The related three numbers of EPCG were taken during 2005 & 2006 and sufficient export were duly made within the stipulated time. But



inadvertently relevant documents were not submitted with the DGFT office in time. After the present management took charge of the Company on and from May,2016, we started complying with the requirements and submitted all the related documents except BRC. In lieu of BRC we have submitted the relevant FIRC as received from the bank along with the CA Certificate, certifying that the payment has been duly realised against the Export made in fulfillment of EPCG obligation. We were unable to submit the relevant BRCs as the bank had expressed their inability to issues the BRC being a very old case. Exports made in 2005 and onwards.

Decision: The Committee after discussing the matter on the basis of justification submitted by the applicant, decided to ask the firm to approach the Bank for issuance of BRC.

(Action: Applicant/ RA Kolkata)

Case No.93 M/s. Rigi Cut Tools Private Limited, Mumbai

F.No. HQRPRCAPPLY00000931AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Request for EODC Consideration Based on Bank Statement in Absence of e-BRC against EPCG Authorization No. 3130007475 dated 22/07/2013.

Applicant Statement: The PRC has kindly accepted our request to consider grant of EODC without insisting on submission of Bill of Exports. However, they have instructed RA Pune to verify whether the payment against the said Bill of Exports has been duly realised through approved banking channels. This is an old case, and e-BRCs have not been generated. Nevertheless, we have already submitted the relevant bank statement as evidence that full payment against supplies made to the SEZ unit of M/s. S E Blades has been duly realised. We now respectfully request PRC to kindly direct RA Pune to consider our EODC application based on the bank statement already submitted. For your ready reference, we are once again enclosing a copy of the bank-attested statement. Kindly also note that the recipient SEZ unit has since ceased operations, and their bank is no longer cooperating with us in this matter.

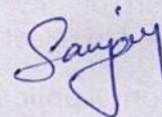
Decision: The Committee after discussing the matter on the basis of justification submitted by the applicant, decided to ask the firm to approach the Bank for issuance of eBRC.

(Action: Applicant/ RA Pune)

Case No.94 M/s. Delta Airtech Engineering Private Limited, Tamil Nadu

F.No. HQRPRCAPPLY00000923AM26

Meeting No.11AM26 held on 11.09.2025



Subject: Extension of Total EO Period against EPCG Authorization No. 0430013394 dated 21/02/2014.

Applicant Statement: We have fulfilled the EO in part (75%) due to insufficient orders and COVID- pandemic issues. We will regularize the EPCG Authorization for the rest of the unfulfilled EO by paying duty with interest. In regard to EO Fulfilled part of Export we have dealt with Director Exports and also third party Exports during Covid period. While effecting export through third party we have declared our IEC, Company name as Manufacturer, EPCG Authorization etc., on the Shipping Bills. However we could not process the shipping bills under EPCG scheme and thus those third party shipping bills could not be processed under EPCG scheme due to certain online technical issues in Custom. Therefore, we humbly request for orders to consider those third party S/bills towards EO fulfillment of EPCG Authorization and oblige..

Decision: The Committee went through the submission made by the applicant and discussed the matter at length and it decided to refer the case to EPCG division for its examination.

(Action: Applicant/ EPCG Division)

Case No.95 M/s. Menon Pistons Limited, Maharashtra

F.No. HQREPCGPRAPP00001439AM26

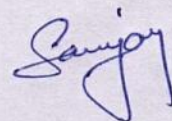
Meeting No.11AM26 held on 11.09.2025

Subject: Third Party Exports against EPCG Authorization No. 0330029589 dated 26/05/2011 and 0330034193 dated 06/11/2012.

Applicant Statement: Request for Regularization of third party Name & Address in Shipping Bills. With reference to the above subject cited above, we would like to submit that we have successfully fulfilled 100% Export Obligation under the aforementioned EPCG Licence through third party exports made by our sister concern, M/s Menon Exports. However, we regret to inform you that due to a technical error at our end, the name and address of M/s. Menon Pistons Ltd were not reflected in the designated column meant for the third party exporter in the Shipping Bills. But their name is clearly mentioned in the Shipping Bills in different field. We therefore request your kind office to consider this oversight and regularize the said Shipping Bills towards fulfillment of our Export Obligation under EPCG Licenses.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)



Case No.96**M/s. Vikram Solar Limited, Kolkata**

F.No. HQRPRCAPPLY00012146AM25

Meeting No.11AM26 held on 11.09.2025

Subject: Consideration of exports made by SEZ unit under AA license obtained by DTA unit against Advance Authorization No. 0211003160 dated 12/10/2022.

This is a defer case of PRC Meeting No.02AM26 held on 16.04.2025 (Case No.03) wherein Committee decided to seek further details/documents from the firm.

Applicant Statement: The Company operates with two factories, one is DTA unit and other is SEZ unit, the company is filing this application for requesting the PRC Committee to consider the exports made by the SEZ unit of the company against the Advance Authorisation obtained by the DTA unit. The DTA had obtained multiple AA licenses and one of them is AA License No. 0211003160 dated 12.10.2022 and imported inputs for the manufacturing of the export product under such license. Suddenly the DTA unit encountered significant technical issues and became incapable to produce the desired products. Resultantly, the company had to transfer the imported raw materials under the mentioned license to SEZ unit for the production of the export product in respect to the completion of export obligation. On the basis of the above background, the company is raising a request before the esteemed committee to kindly consider the exports made by SEZ unit and in support of our matter the company is submitting a detailed justification along with the necessary information relevant to the concerned matter.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.97**M/s. Amar Tea Private Limited, Mumbai.**

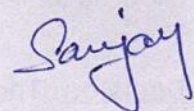
F.No. HQRPRCAPPLY00000963AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Request of permission for re-exports of raw material imported vide Advance Licence No. 0311037402 dated 25/09/2024.

This is a review case of PRC Meeting No.22AM25 held on 03.12.2024 & 06.12.2024 (Case No.53) wherein Committee had rejected the case.

Applicant Statement: Please note that for filing PRC Review Application against our earlier PRC Application vide File No. HQRPRCAPPLY00013075AM25, after clicking on Tab Initiate Review, the system does not open the application and provides error Sorry An error has occurred. Attached Screenshot for your reference. We have already filed Online Complaint vide No. 202507354559 dated 11.07.2025 and the same in process and not resolved as on date. Further, for Current PRC Review Request, we request you to kindly accord your permission for



re-exports of raw material imported vide Advance Licence No. 0311037402 dated 25.09.2024.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 98 M/s. Rallis India Limited, Mumbai

F.No. HQRPRCAPPLY00000959AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Condonation of Delay in filing of the review application till 31.12.2024 as per Para 4.17 of HBP 2023 and Policy Circular No. 03/24 dt. 30.05.2024 against AA No. 0310828386 Dt. 16/04/2019 in terms of Provision of Para 2.59 of the FTP 2023.

Applicant Statement: This is regarding our pending case for Ad-hoc Norms fixation under HQ File No. 083/050/00039/AM20 against Advance Authorisation No. 0310828386 Dt. 16.04.2019 issued under RLA File No. 03/95/040/01242/AM19. Norms of the said case is fixed in NC-IV Meeting dt. 13.11.2019 and one raw material i.e. N-Methyl 2-Pyrrolidone (NMP) is fixed @0.7194 Kgs which is very low as this raw material is required @1.241 Kgs. However, for the reference the Applicant enclosed consumption certificate for the relevant product for FY 2014-15 to 2021-2022 i.e for 8 Years under which it can be found that the raw material NMP is never consumed below 1.241 Kgs. The Applicant also refereeing norms for similar product in other AA No. 0311020188/21.12.2022, 0310806456 dt. 21.07.2016 & 0310659072 dt. 12.10.2011 under which the same raw materials is fixed @1.241 Kgs for manufacturing of One Kgs of Finished goods i.e. ?Metconazole Technical 94% Min.?. the lower norms is traced at the time of filing of EODC and due to the Inhouse DGFT staffs shifted and some new joining were done in the company during the last period of filing of review, we could not file the review till 31.12.2024 which is last date of filing of review in this matter in terms of Para 4.17 of HBP 2023 and Policy Circular No. 03/24 dt. 30.05.2024. However, we have exported more than the required EO as per the proportionate EO but due to lower norms in the inputs NMP we have to pay huge amount of duty with interest. In view of the above stated facts of the matter, we request the Policy Relaxation Committee to condone the delay in filing of the review Application towards enhancement of quantity of inputs NMP to the NC-IV under Relaxation of Policy and Procedures in terms of Provision of Para 2.59 of the FTP 2023. Also the Policy Relaxation Committee (PRC), may direct the concerned section for enable the Online Portal to allow us to file the Review Application Online.

Decision: The Committee examined the case on the basis of submission made by

Sanjay

the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated for examination & resolution, provided it is a first Review.

(Action: Applicant/ Norms Committee)

Case No.99 **M/s. Nordex India Private Limited, Karnataka**

F.No. HQRPRCAPPLY00001006AM26

Meeting No.11AM26 held on 11.09.2025

Subject: Revalidation of RoDTEP validity against various RoDTEP Authorization Numbers.

Applicant Statement: We are the manufacturer and exports of Windmill parts. We are availing the RoDTEP Benefit from the date of introduction of the scheme. Due to the abrupt resignation of the Chief Accountant and resignation and change of Directors in the management level, our commercial operation were disturbed and were unable to track the expiry dates and utilize the scrips within the stipulated period. We could trace the expired RoDTEP scrips recently and as it was expired, we were unable to utilize for the imports duty payments. Being the Wind Mill power generation Industry, we are having several challenges primarily as below. ? Our investments are very high in land, building and Capital goods. ? Yearly we are increasing the investment on R & D, Machineries to upgrade the technology of Wind turbines. ? Our products rely heavily on imported components, making it vulnerable to price fluctuations and supply chain disruptions. ? We are incurring huge transport expenditure as our products are heavy and bulky in nature. Being a large-scale Industry our contribution to economy is in multiple ways. ? Yearly we are realizing Foreign Currency of 350 Million USD approximately. ? We are one of the large taxpayers. ? We have created nearly 10,000 jobs from all our manufacturing units and branches. There are 11 RoDTEP Scrips which are expired, and the value is considerable and substantial. The list of scrips mentioned in uploaded letter. We request to extend the validity of the scrip till 31st December 2025 for self-utilization.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.100 **M/s. Saumyaa Processors Private Limited, Surat**

F.No. HQRPRCAPPLY00012292AM25

Meeting No.11AM26 held on 11.09.2025

Subject: Request for grant of Terminal Excise Duty paid on CG procured under EPCG Scheme against Refund of TED Authorization No. 5230017691 Dated 29/07/2015.



This is a defer case of PRC Meeting No.25AM25 held on 19.02.2025 (Case No.10) wherein Committee decided to refer the matter to PC-6 for comments.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. We have submitted an application to the RA, Surat for grant of Refund of Terminal Excise Duty paid on Capital Goods procured from domestic manufacturers under EPCG Scheme. The application is still pending with the RA. We attach herewith a detailed letter explaining the entire history with a request to grant us some relaxation under the Policy so that we can get the issued cleared at the earliest.

Comments of PC-6 were also seen.

Decision: The Committee examined the case on the basis of statement made by the firm and discussed the matter at length and decided to accede the request of the firm for processing the TED refund claim on the basis of manual BRCs. No other conditions / provisions relating to Deemed Export Benefits relaxed. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Surat)

Case No.101 M/s. Crown Decor Private Limited, Ahmedabad

F.No. HQRPRCAPPLY00013178AM25

Meeting No.11AM26 held on 11.09.2025

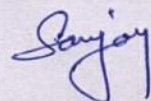
Subject: Closure of Advance Authorization No. 0811004195 dated 25/02/2022.

This is a defer case of PRC Meeting No.29AM25 held on 25.03.2025 & 02.04.2025 (Case No.38) wherein Committee decided to refer the matter to the concerned Norms Committee for the grounds as stated for examination and resolution.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. We applied for and received an Advance Authorization from the DGFT, which included PROTECTIVE FILM (Self Adhesive Film for Temporary Surface Protection) as a packing material under the General Policy for Packing Material. However, during the closure process, a deficiency was noted. Specifically, the input at SR No. 10 (PROTECTIVE FILM) was not accounted for in the export products as required by the packaging policy. You are requested to pay Customs Duty along with interest to regularize the same and resubmit.

Comments of NC-IV were also seen.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.



(Action: Applicant)

Case No.102 M/s. Laurus Labs Limited, Hyderabad

F.No. HQRPRCAPPLY00013321AM25

Meeting No.11AM26 held on 11.09.2025

Subject: Deemed Export Drawback As Per Policy 7.03(B) & 7.06 Of Ftp 2023 Read With Para 7.03 & 7.06 Of HBP 2023 against Authorization No. F N SEZ VRM0J DBK 9 2023 SEZ VIZAG dated 30/01/2025.

This is a defer case of PRC Meeting No.01AM26 held on 09.04.2025 (Case No.37) wherein Committee decided to refer to PC-6 for suitable action.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. Back ground Laurus Labs Limited is under the rolls of EOU vide LOP No.354/EOU/LOP in Visakapatnam Special Economic Zone since 2006 . Laurus Labs intended to claim deemed export drawback as per policy 7.03(b) & 7.06 of FTP 2023 read with Para 7.03 & 7.06 of HBP 2023. Eligibility criteria for claiming Drawback under Para 7.03 HBP 2023 Application in Form ANF7A can be filed either by supplier or recipient of goods having IEC number. In case recipient unit files claim for Duty Drawback, disclaimer certificate as prescribed in the Annexure-III to ANF-7A shall be obtained from supplier and shall be submitted along with the application. In case supplier of the goods is an applicant then the disclaimer certificate from the recipient of the goods shall be submitted. In ANF7A of check list of documents in SI No 08 & 09 in Annexure II and Annexure III to be attached in the physical form at the counter. Justification Laurus brings to the notice of policy relaxation committee that there is a contradiction for submission of Form in Annexure II & Annexure III of ANF7A. Para 7.03 of HBP 2023 nowhere mentioned that Annexure II is attached with the claim form whereas ANF7A check list in SI No.08 & 09 mentioned that Annexure II & Annexure III are attached with the claim form. In light of para 7.03 of HBP 2023 and ANF7A of Check list of documents SI No.08 & 09 , we request Policy Relaxation Committee to intervene our case to relax that the Deemed exports drawback claim not requires Annexure II from the supplier as per Para 7.03 of HBP 2023 to claim the benefit by the recipient EOU under ?All Industry Rate? of Duty Drawback Schedule notified by Department of Revenue from time to time. We request you to arrange / call for Personal Hearing to submits further information / need.

Comments of PC-6 were also seen.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

